

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
 Appeal No. 2/2025 (IA No 14/2025, IA No 13/2025
 & IA No 12/2025)

IN THE MATTER OF:

Freedom Park Life AOA

.... Applicants

Versus

Haryana State Pollution Control Board & Anr

.....Respondents

I N D E X

S. No.	Particulars	Pg. No.
1.	Reply by way of affidavit on behalf of Haryana State Pollution Control Board in compliance of order dated 15.01.2025.	
2.	<u>ANNEXURE-R/1</u> Copy of inspection report dated 27.08.2022	
3.	<u>ANNEXURE-R/2</u> Copy of analysis report dated 02.09.2022	
4.	<u>ANNEXURE-R/3</u> Copy of show cause notice dated 12.09.2022	
5.	<u>ANNEXURE-R/4</u> Copy of proof of email	
5.	<u>ANNEXURE-R/5</u> Copy of H.Q personal hearing letter 04.10.2024	
6.	<u>ANNEXURE-R/6</u> Copy of proceeding of personal hearing dated 09.10.2024	
7.	<u>ANNEXURE-R/7</u> Copy of policy order dated 04.12.2020	
8.	<u>ANNEXURE-R/8</u> Copy of policy order dated 10.12.2020	

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Appeal No. 2/2025

IN THE MATTER OF:

Freedom Park Life AOAApplicants

Versus

Haryana State Pollution Control Board & Anr

.....Respondents

REPLY ON BEHALF OF RESPONDENT NO.1 AND 2

MOST RESPECTFULLY SHOWETH:

- A. That present reply is being filed through Akansha Tanwar, Environmental Engineer, Regional Officer, Haryana State Pollution Control Board, Gurugram Region (North), Gurugram who is authorised representative of HSPCB in the above captioned matter and as such am well conversant with the facts and circumstances of the case, therefore, competent to file present reply.

PARAWISE REPLY:

1. That the contents of Para No. 1 of appeal, needs no reply from answering respondent.

2. That the contents of Para No. 2 of appeal, needs no reply from answering respondent.
3. That the contents of Para No. 3 of appeal is wrong, incorrect and hence denied except passing of impugned order which has been rightly passed by HSPCB.
4.
 - (i) That the contents of Para No. 4 (i) of appeal, needs no reply from answering respondent.
 - (ii) That the contents of Para No. 4 (ii) of appeal, needs no reply from answering respondent.
 - (iii) That the contents of Para No. 4 (iii) of appeal are denied.
 - (iv) That the contents of Para No. 4 (iv) of appeal, needs no reply from answering respondent.
 - (v) That the contents of Para No. 4 (v) of appeal are wrong and hence denied as during inspection on 27.08.2022, Sewerage Treatment Plant found non operational, Aeration process found Non Operational & ACF/MCF found not adequate as the colour of outlet of STP found light blackish. The sample of effluent was

also collected from outlet of the unit by Sh. Aparnesh Kumar, Scientist-'B' in the presence of the representative of applicant after serving the notice of intention to have sample for analysis as per Section 21 of Water Act, 1974 and as per analysis report No. 563 dated 02.09.2022 issued by HSPCB, Faridabad Laboratory, Faridabad the results effluent found exceeding the prescribed limits. Copy of inspection report & analysis report is annexed as **Annexure R-1 & R-2.**

- (vi) That the contents of Para No. 4 (vi) of appeal, needs no reply from the answering respondent being matter of record.
- (vii) That the contents of Para No. 4 (vii) of the appeal are wrong and hence, denied as during inspection 27.08.2022, Sewage Treatment Plant was found non operational and as per analysis report No. 563 dated 02.09.2022 issued by HSPCB, Faridabad Laboratory, Faridabad the results effluent found exceeding the prescribed limits. Also, no water flooding was observed at the time of inspection. Further, it is submitted that Provisional Consent to Operate (CTO) was granted on 06.08.2024 to the appellant in

compliance of respondent Board Policy Order No. HSPCB/PLG/2023/140-176 dated 03.10.2023 with the following conditions:-

1. The Board may launch prosecution under the provisions of the Water Act, 1974/Environmental (Protection) Act, 1986 against the Project proponent for violation of provisions of the said Acts. In such cases where consent to operate is refused on the ground of failure of effluent samples or operating the project without Environment Clearance, as required under EIA notification dated 14.09.2006 or any other reasons and further, environment compensation may be imposed as per the methodology formulated by the CPCB and approved by the Hon'ble National Green Tribunal. 2. In case the performance of STP of the project is found adequate for 01 year and all the treated waste water samples of sewage treatment plant collected in a year are found within the norms, the Board may consider to grant consent to operate under the provisions of the Water Act, 1974 on

yearly basis or as per the policy of HSPCB.

3. The provisional consent to operate (CTO) so granted shall be without prejudice to the action taken for past violations and CTO so granted will have no effect on prosecution action or any other penal action taken or to be taken by the Board against such projects. 4. The Project Proponent shall continue to operate its primary effluent treatment units to reduce pollution load in the disposal system and environment, during the period. 5. The project proponent shall upgrade/remove deficiencies in various components of sewage treatment plant and other activities within 04 months and report may be submitted to the Board. 6. The Board shall monitor the performance of STP of the project and check its all compliances within 01 month. 7. In case the performance of STP of the project is found adequate and analysis results of the treated sewage are within the norms, the Board may extend its further consent to operate for 01 year and further check the

performance of sewage treatment plant on quarterly basis. 8. During the first 06 months, in case the project proponent fails to achieve the prescribed standards and the performance of STP is found inadequate and fails to comply with other environment compliances, additional prosecution under the provision of Water Act, 1974 shall be launched along with imposition of additional amount of environmental compensation on the project proponent. 9. The projects established/setup without environment clearance as required under EIA notification dated 14.9.2006 may not be allowed to make any further expansion in the existing project and also may not be given any further license /approval by the competent authority to construct any new such project/activity in the State and he may be delicensed from the said activities. 10. Unit will submit STP upgradation plan to within one month. 11. Unit will run and maintain it's APCM regularly and properly, will provide separate energy meter on their

STP/APCM and maintain the Log Book for energy consumption of ETP/APCM and chemicals used daily for the STP. 12. That the unit shall comply with all the Norms and Rules as prescribed in the Act .13. That the unit will comply directions of CAQM w.r.t DG sets. 14. That the unit will provide interlocking arrangement of DG set (complying with CAQM's direction) with STP/APCM and shall have separate D.G. set (complying with CAQM directions) to ensure regular and effective running of pollution control devices. 15. That the unit will not discharge any untreated effluent inside and outside its premises. 16. Unit will provide separate flow meter at Inlet/ Outlet of STP for which separate log book will be maintained if required. 17. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 18. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

(viii) That in contents to Para No. 4 (viii) of appeal, it is submitted that during inspection on 27.08.2022, Sewerage Treatment Plant found non operational, Aeration process found Non Operational & ACF/MCF found not adequate as the colour of outlet of STP found light blackish. The sample of effluent was also collected from outlet of the unit by Sh. Aparnesh Kumar, Scientist-'B' in the presence of the representative of applicant after serving the notice of intention to have sample for analysis as per Section 21 of Water Act, 1974 and as per analysis report No. 563 dated 02.09.2022 issued by HSPCB, Faridabad Laboratory, Faridabad the results effluent found exceeding the prescribed limits. Also, no water flooding was observed at the time of inspection.

(ix) That in the reply to the contents of Para No. 4 (ix) of appeal, it is submitted that the maintenance contract was awarded after inspection of the respondent Board which implies that the observation that the STP was non operational was correct.

(x) That the contents of Para No. 4 (x) of the appeal are denied. The appellant be put to strict proof of the same. It is submitted that after failure of sample, show cause notice for Show Cause Notice for Closure & Prosecution action under section 41/43/44 /45A & 33-A of Water (Prevention & Control of Pollution) Act, 1974 for violation of Section 24/25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 37/38/39 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 for violation of Section 21/22 Air (Prevention & Control of Pollution) Act, 1981 and levy of Environmental Compensation as per policy order dated 29.04.2019, 20.12.2019 & 22.12.2021 was issued to the appellant vide letter No. I/133157/2022 dated 12.09.2022 and same was delivered to the appellant through email on fpl.estatemanager@gmail.com. Appellant failed to submit reply/compliance of show cause notice dated 12.09.2022. Copy of show cause notice dated 12.09.2022 & proof of email is annexed as **Annexure R-3 & R-4**.

- (xi) That, the contents of Para No. 4 (xi) of appeal are wrong and hence, denied as show cause notice dated 12.09.2022 which categorically mentioned that as per analysis report of the water sample collected from STP of appellant Society, parameters were found exceeding the prescribed limits, was delivered on 12.09.2022 to email ID available in office record of respondent i.e. fpl.estatemanager@gmail.com. Further, no delivery failure notification was received back in response email dated 12.09.2022. It is also submitted that the water sample was collected as per section 21 of the Water Act and tested at Board laboratory by the Board's Analyst.
- (xii) That in contents to Para No. 4 (xii) of appeal, it is submitted, due to non receipt of reply/compliance from the appellant of show cause notice 12.09.2022, respondent Board has proposed for levy of environmental compensation against appellant & case for closure direction was not proposed being a Group Housing Society. Before finalization of Environmental Compensation, a personal hearing was given to the appellant on 09.10.2024 at 12:00 Noon under the chairmanship of the Member Secretary, Haryana State Pollution Control Board and Sh. Mandeep Singh, Estate

Manager, Sh. Amar Gupta, Secretary and Sh. Rajvir Yadav (Technical Manager) has attended the meeting on behalf of appellant. Copy of personal hearing letter dated 09.10.2024 & proceeding of the personal hearing are annexed as **Annexure R-5 & R-6.**

- (xiii) That contents of Para No. 4 (xiii) of appeal are denied except those are matter of record.
- (xiv) That in context to Para No. 4 (xiv) of appeal, it is submitted that impugned order dated 26.11.2024 has been passed by respondent after giving personal hearing on 09.10.2024 which was attended by the representative of appellant. Proceeding of personal hearing dated 09.10.2024 is annexed as Annexure R-7.
- (xv) That the contents of Para No. 4 (xv) of appeal, needs no reply from the answering respondents being matter of record.
- (xvi) That the contents of Para No. 4 (xvi) of the appeal, needs no reply from the answering respondents being matter of record. However, it is submitted that environmental compensation of Rs. 1,55,62,500/- has been imposed for violation of Environmental Norms as

per respondent board policy order dated 29.04.2019 & 22.12.2021.

(xvii) That the contents of Para No. 4 (xvii) of appeal are wrong and hence denied as Environmental Compensation order dated 26.11.2024 was issued rightly & procedurally as per methodology defined in policy order regarding Methodology for assessment Environmental compensation dated 22.12.2021.

(xviii) That the contents of Para No. 4 (xviii) of appeal are wrong and hence denied as per Environmental Compensation order dated 26.11.2024 was issued rightly & procedurally. Hence, appeal is not maintainable and hence may be dismissed being devoid of merit.

(xix) That in reply to the contents of Para No. 4 (xix) of appeal, it is submitted that impugned order is well reasoned and does not require any interference from this Hon'ble Tribunal.

(xx) That in reply to the contents of Para No. 4 (xx) of appeal, it is submitted that impugned order is well reasoned and does not require any interference from this Hon'ble Tribunal

Reply of Grounds

- A. That in reply of para No. 5 (A) of appeal, it is submitted that the policy of Environmental compensation is applicable to the all units covered under the consent management policy of the respondent Board. The policy order dated 04.12.2020 & 10.12.2020 regarding the same is attached as **Annexure R-7& R-8**.
- B. That in reply of Para No. 5 (B) of appeal, it is submitted that impugned order 26.11.2024 issued rightly & procedurally as all the Industrial/ Non-Industrial Sector/Project/Unit have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 and said categorization appellant project covered under Red category.
- C. That the contents of Para No. 5 (C) of appeal are wrong and hence denied as no intimation regarding

proper functioning of STP/subsequent improvement, if any etc. were intimated to the Board in spite of show cause notice issued on 12.09.2022. Number of days of violations were taken as 415 days after giving proper opportunity being heard personally during personal hearing on 09.10.2024.

D. That the contents of Para No. 5 (D) of appeal are wrong and hence, denied as no intimation regarding proper functioning of STP//subsequent improvement, if any in spite of show cause notice issued on 12.09.2022.

E. That the contents of Para No. 5 (E) of appeal are wrong and hence, denied. The Environment Compensation has been imposed as per Board Policy.

F. That the contents of Para No. 5 (F) of appeal are wrong and hence denied as appellant project is covered under Red category as per categorization order and respondent No. 2., recommended interim Environmental compensation till 24.02.2023 as unit was non complying as on date. Calculation of Environmental Compensation Assessment Committee was right as on finalization of proceeding on 14.10.2024 of personal hearing held on

09.10.2024 appellant project was still non complying.

G. That the contents of Para No. 5 (G) of appeal are wrong and hence denied as all factors were taken into consideration for calculation of Environmental Compensation by Environmental Compensation Assessment Committee as per methodology defined in Policy Order dated 22.12.2021.

H. That the contents of Para No. 5 (H) of appeal are wrong and hence, denied as appellant found discharging the environmental pollutants in excess of the standards prescribed under EP Rules, 1986 and as prescribed in the consent granted to such units under Water Act, 1974/Air Act, 1981.

I. That the contents of Para No. 5 (I) of appeal are wrong and hence, denied as per analysis report No. 563 dated 02.09.2022, parameters were found exceeding the prescribed limit.

J. That the contents of Para No. 5 (J) of appeal are wrong and hence, denied as respondent has rightly applied modalities/methodology as defined in policy order dated 22.12.2021.

K. That the contents of Para No. 5 (K) of appeal are wrong and hence, denied as respondent has rightly

applied modalities/methodology as defined in policy order dated 22.12.2021.

L. That the contents of Para No. 5 (L) of appeal are wrong and hence, denied as respondent has rightly applied modalities/methodology as defined in policy order dated 22.12.2021.

M. That in context to Para No. 5 (M) of appeal, it is submitted that The range of Pollution Index for Red, Orange and Green is 60 to 100, 41 to 59 and 21 to 40, respectively. Accordingly, Pollution Index have been suggested for Red, Orange & Green category as 80, 50 & 30 respectively.

N. That the contents of Para No. 5 (N) of appeal are irrelevant and denied.

O. That the contents of Para No. 5 (O) of appeal are irrelevant and denied.

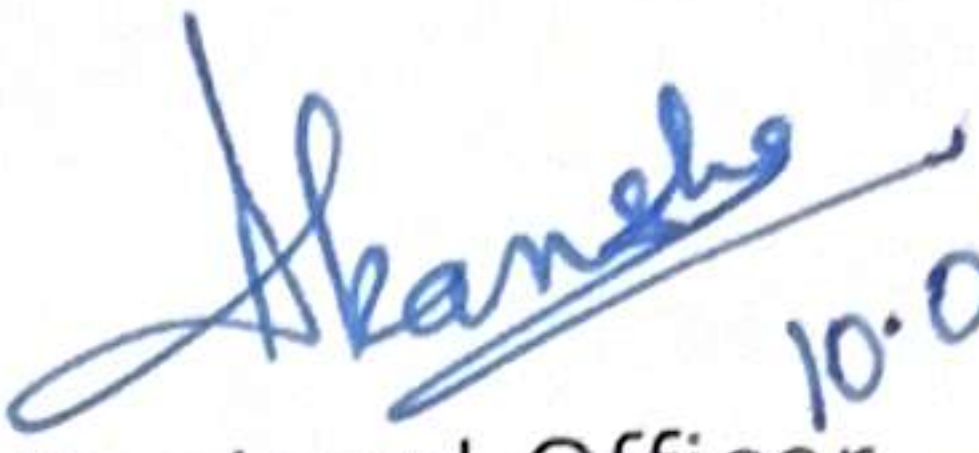
P. That, the contents of Para No. 5 (P) of appeal are wrong and hence, denied as show cause notice dated 12.09.2022 was delivered on 12.09.2022 to email ID available in office record of respondent i.e. fpl.estatemanager@gmail.com. Further, no delivery failure notification was received back in response email dated 12.09.2022.

Q. That in context to para No. 5 (Q) of appeal are wrong & denied and contents of above paragraphs are being reiterated.

R. That in context to Para No. 5 (R) of appeal, it is submitted that appellant project was visited w.r.t. mandatory inspection allotted vide application No. 26059037 and during inspection samples were collected from inlet & outlet of STP and sent to HSPCB's Laboratory, Faridabad for analysis. Whereas as per analysis report No. 563 dated 02.09.2022 issued by HSPCB, Faridabad Laboratory, the results found exceeding the prescribed limits.

S. That in context to para No. 5 (Q) of appeal are wrong & denied as sample of effluent was also collected from outlet of the unit by Sh. Aparnesh Kumar, Scientist-'B' in the presence of the representative of applicant after serving the notice of intention to have sample for analysis as per Section 21 of Water Act, 1974 and as per analysis report No. 563 dated 02.09.2022 issued by HSPCB, Faridabad Laboratory, Faridabad the results effluent found exceeding the prescribed limits.

In view of the above facts and circumstances mentioned hereinabove, it is most respectfully prayed that the present appeal may kindly be dismissed.



Regional Officer,
HSPCB, Gurugram (North)

Date: 10.07.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Appeal No. 2/2025

IN THE MATTER OF:

Freedom Park Life AOA

.... Applicants

Versus

Haryana State Pollution Control Board & Anr

.....Respondents

AFFIDAVIT

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram (North) aged about 36 years do hereby solemnly affirm and state as under:-

- ★ 1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.

Akansha
Deponent

Verification:

Verified at Gurugram on 10th day of July, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Akansha
Deponent

Sndlo
11774
10/7/2025

TESTED
MUSTAFA
NOTARY PUBLIC
GOVT OF INDIA
DISTT COURT, NUH

10/7/2025



HARYANA STATE POLLUTION CONTROL BOARD

SPOT INSPECTION REPORT OF THE INDUSTRIES

A General Information of unit

1	Name & Address of the Unit	:	Freedom Park Dije AOA Freedom Park Dije Group housing Sec-57, Gurgaon.
2	Email ID of the Unit/Occupier	:	FPL.AOA.President@gmail.com
3	Telephone Nos.	:	9717998285
4	Fax Nos.	:	
5	Date & Time of Inspection	:	27-8-2022
6	Category Unit	:	Red/Orange/Green
7	Type of Unit	:	17 Cat./Seriously Polluting/Others
8	Size of unit based upon investment cost of Plant & Machinery	:	Large/Medium/Small
9	Name of the representative of the unit with designation present at the time of the inspection.	:	Col. Anil Sharma. & Sh. Parveen President, RWA admin.
10	Name of the Directors /Partners/ Proprietor/ Manager/ Occupier etc.	:	Col. Anil Sharma. President RWA
11	Detail of products/by product manufactured (with capacity of installation & quantity per annum)	:	Group housing Project.
12	Detail of Raw Material used (with quantity per annum)	:	Group housing Project.
13	Manufacturing Process (in brief)	:	MBBR based treatment facility
14	Detail of Machinery	:	NA
15	Date of Commissioning of the unit.	:	2011
16	Status of Consent to Establish	:	obtained
17	Status of Consent to Operate	:	obtained 30.9.2024
18	Status of Authorization under HWM Rules.	:	do

(Handwritten signatures)

B Air Pollution

1	Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height.	:	NA
2	Status of online monitoring System (Stack/AAQ) if applicable	:	NA
3	Details about deviation in the details/stack of Air emission/ type of fuel if any already provided to Board.	:	NA
4	Detail of Stacks/ Chimneys/Vents	:	3 Nos DG set Stack
5	Whether Height of all stacks/ Chimneys as per norms.	:	yes as per norms
6	Capacity of D.G. Sets	:	1010 KVA
7	Stack height of D.G. Sets above programme and whether as per norms.	:	yes
8	Status of Acoustic enclosure on D.G. Sets	:	yes
9	Noise results of D.G. Sets Monitored during inspection	:	NO (being covered)
10	Type & Quantity of Fuel used (Separate for each source)	:	Electricity / Diesel
11	Status of Air Pollution Control Devices (APCD) (a) Required or Not (b) Provided or Not (c) Detail of APCD provided with detail of all Components. (d) Whether operating APCD Satisfactorily (e) Whether operating APCD Satisfactorily	:	NA
12	Whether provided separate flow meters in case of wet scrubber	:	NA
13	Whether maintained Log Book for consumption of Electricity/ Chemicals/ Water for APCD	:	
14	Detail of treatment of effluent in case of wet scrubber & its mode of disposal.	:	NA
15	Whether provided Sampling arrangements on all stacks/ Chemneys including DG Sets.	:	yes
16	General Remarks	:	

C Water Consumption

1	Sources of Water Supply	:	GMDA
2	Detail of measuring devices provided if any such as flow meters, V-notch etc.	:	
3	Whether measuring devices has been sealed	:	

4	Whether maintained the log book for supply of water from all sources & consumption for various uses.	:	-
5	Detail of Water Consumption per day/Month (a) Domestic Purpose (b) Boiler/Cooling (c) Industrial use (Easily Biodegradable) (d) Industrial Use (Not Easily Biodegradable) (e) Other	:	270 KLD. - - -
6	General Remarks	:	-

D Water Pollution

1	Source & processes of Water Pollution including raw water treatment if any	:	Domestic waste
2	No. of outlets for discharge of effluent	:	Domestic: 0 Trade: Nil
3	Quality of Effluent in KLD.	:	Domestic: 270 KLD Trade: -
4	Status of Effluent Treatment Plant (ETP)/ Sewage Treatment Plant (STP). (a) Required or Not (b) Installed or Not (c) Detail of STP/ETP Provided (if required) with detail of all components and technology used. (d) Whether structurally adequate or not (e) Whether operating STP/ETP Satisfactorily (f) Whether provided online chemical dosing system/pH meter.	:	STP ETP Required Installed Collection tank, Recarbon tank ACF, MCF NO Not working Satisfactorily NO
5	Mode of Discharge of effluent	:	Domestic: Direct Trade: NA
6	Name of Water recipient body if any	:	-
7	Detail of land in case effluent is discharged for percolation/ Irrigation purpose with justification for its 100% utilization.	:	-
8	Status of ZLD as per CPCB directions if applicable.	:	-
9	Whether provided flow meters on outlet & inlet of ETP/STP	:	Yes
10	Whether provided separate electricity meter on ETP/STP	:	Yes

11	Whether maintained Log Book for consumption of Electricity/Chemicals/Quantity of effluent.	Yes
12	Status of online monitoring system, if applicable.	NA
13	General Remarks:	NA

E Hazardous-Waste-Management

1	Category of Hazardous Waste generated as per rules.	S I
2	Type & Qty. of Hazardous Waste generated.	(i) Incinerable (ii) Recyclable (iii) Disposable For landfill (iv) Total
3	Stock-Pile Quantity of Hazardous Waste	Nil
4	Mode of Disposal & treatment of Hazardous Waste	Authorized recycler
5	Size of Hazardous Waste storage site	12' x 14'
6	Display Board for Hazardous Waste at Factory Gate Provided or not	NA
7	Whether agreement made with the service provider for disposal of hazardous waste (if yes, give detail with validity)	Yes. M/s Satya Petro oil
8	Details of Hazardous Waste transported to service provider.	Randabadi 05/2021

F Hazardous Chemicals Handling & Management and PLI Act, 1991.

1	List & Qty. of Hazardous Chemical handled & used (if any) with threshold quantity	
2	Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991.	
3	Name of insurer agency with date & validity of policy.	AIH
4	Whether Hazardous chemicals handling & storage facility is adequate	
5	Remarks	① Allocation process found Non-Operational. ② ACF/MICP found not adequate as the colour of oil of STP found higher. Blue - Kish.
Signature of the representative of the unit Name Designation & Address Inspection Col. Anil Sharma, President RUPA Poween, Adarim.		Signature of the Officer/Officers of the Board who conducted Aparnesh Kerman Name & Designation SC-B

2336457/2022/REGION GURUGRAM NORTH 303

Annexure R-2



**PREVENT
POLLUTION**

FORM j
(See Rule 20)

Report No.: -563

Dated- September 02, 2022

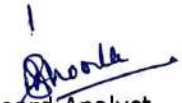
I, hereby, certify that I Narender Hooda as Board Analyst, duly appointed under sub section (3) of section 53 of Water (Prevention and control of Pollution) Act, 1974(6 of 1974) received on the 27th day of August, 2022 from Sh. Aparnesh Kumar, Sc-'B', a sample of liquid domestic effluent of M/s Freedom Park Life AOA Freedom Park life group housing, Samaspur, Sec-57, Gurgaon, collected on 27.08.2022 from the Inlet & Outlet of STP for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample on 27/08/2022 to 02/09/2022 and declare the result of analysis to be as follow:-

Sr. No.	Parameter	Inlet of STP	Outlet of STP	Prescribed Limits	Method of Testing
1.	Colour	Blackish	Light Blackish	----	As per relevant parts of IS:2488(Part-V) and Standard Methods for the Examination of water and waste water APHA(23 rd edition)
2.	Odour	Bad	Foul	----	
3.	pH Value	7.9	7.1	5.5-9.0	
4.	Conductivity μ S/cm	2820	650	----	
5.	Total Suspended Solids mg/l	168	86	100	
6.	B.O.D.(3 Days at 27 ^o C) mg/l	75	42	----	
7.	Chemical Oxygen Demand mg/l	292	156	250	
8.	Oil & Grease mg/l	13.5	BDL	10	
9.	Ammonical Nitrogen as N mg/l	16.2	2.8	50	

The condition of the seals, fastening and container on receipt was as follow:
Container had its seals found intact in order; slip on the container had the signature of the representative of the industry and the board representative.
Signed this on **02nd day of September, 2022**

Laboratory of the
Haryana State Pollution Control Board
Sector-16 A, Faridabad


Board Analyst

To
The Member Secretary
Haryana State Pollution Control Board
C-11, Sector -6, Panchkula (Haryana)

This test report relate only to the particular sample submitted for testing

Regional Office, Gurugram (N)
Haryana State Pollution Control Board
 Vikas Sadan, Opposite- New Court, Gurugram
 Website: - www.hspcb.gov.in Tel: 0124-2332775, 2972341
 Email ID: - hspcbrogrn@gmail.com

Dated:-12/09/2022
 To

The President
 Freedom Park Life AOA,
 Freedom Park Life Group Housing,
 Village Samaspur, Sector- 57, Gurugram
 Email:- fpl.estatemanager@gmail.com

Sub: Show Cause Notice for Closure & Prosecution action under section 41/43/44 /45A & 33-A of Water (Prevention & Control of Pollution) Act, 1974 for violation of Section 24/25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 37/38/39 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 for violation of Section 21/22 Air (Prevention & Control of Pollution) Act, 1981 and levy of Environmental Compensation as per policy order dated 29.04.2019, 20.12.2019 & 22.12.2021.

Whereas subject to the provision of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and section 21/22 of Air Act, 1981, no person shall without the previous consent of the State Pollution Control Board;

- (a) operate or take any step to operate any industry, operation or process or any treatment & disposal system or an extension or addition there to which is likely to discharge sewage or trade effluent into stream or well or sewer or on land;
- (b) Bring into use any new or altered outlet for the discharge of sewage;
- (c) Begin to make any new discharge or sewage;

Whereas, site was inspected on 27.08.2022 in reference of mandatory inspection allotted vide application No. 26059037 and during inspection samples were collected from inlet & outlet of STP and sent to HSPCB's Laboratory, Faridabad for analysis.

Whereas as per analysis report No. 563 dated 02.09.2022 issued by HSPCB, Faridabad Laboratory, the results found exceeding the prescribed limits in the following parameters:-

Sr. No.	Parameters	Results (mg/l)	Limits (mg/l)
1	BOD, mg/l	42	30

Whereas, your unit is discharging environmental pollutants

directly or indirectly into the water, which pose constant threat to cause adverse effect on the water and air quality.

From the above it is clear that the domestic effluent is discharging directly into public sewer and is thus causing water pollution and contamination of underground water table of the nearby area.

Whereas the Hon'ble National Green Tribunal Principal Bench New Delhi in OA No. 196 of 2014 titled as Krishan Kant Singh & Anr. V/s National Ganga River Basin Authority & Ors. & OA No. 300 of 2013 titled as Manoj Mishra V/s Union of India & Ors. has directed that no STP shall be allowed to discharge their effluent directly or indirectly into river Ganga or any its tributaries.

Whereas, the SPCBs are also required to ensure installation and regular operation of the requisite pollution control facilities in the polluting industries/STPs.

Whereas, you are liable to pay the environmental compensation in terms of the direction of the board issued vide office order no. HSPCB/PLG/2019/6043-75 dated 29.04.2019, No. HSPCB/PLG/2019/743-763 dated 20.12.2019 & No. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Whereas, you are hereby given Show Cause Notice for **15 days** as to why action under section 33-A & 41/43/44/45A of water (Prevention & Control of Pollution) Act, 1974 for violation of section 24/25/26 of Water (Prevention & Control of Pollution) Act, 1974 may not be initiated against your unit and Environmental Compensation may not be levied for non compliance of the above mentioned observations /deficiencies.

In case you fail to comply with the observations/incompletion/ deficiencies mentioned within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above which will warrant action under section 33-A & 41/43/44/45A of Water Act 1974 for violation of section 24/25/26 of Water Act, 1974 without giving any further notice.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under section 33-A Water Act, 1974 includes the power to direct:

- a. **The Closure, prohibition or regulation of any industry operation or process or**
- b. **The stoppage or regulation of supply of electricity, water or any other service.**

For the avoidance of doubts Section 43/44 of Water (Prevention & Control of Pollution) Act, 1974 reads as under as follows:-

“Who so ever contravenes the provisions is punishable with imprisonment or a term which shall not be less than one year and six months, but which may extend to six years and with fine”.

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CC:-

A copy of above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information and further necessary action, please.

Signed by Kuldeep Singh**Date: 12-09-2022 14:34:15****Reason: Approved**

REGIONAL OFFICER GURUGRAM NORTH

307



Gurgaon North Region Hspcb <hspcbrogrn@gmail.com>

Show Cause Notice for Closure & Prosecution action under section 41/43/44 /45A & 33-A of Water (Prevention & Control of Pollution) Act, 1974 for violation of Section 24/25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 37/38/39 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 for violation of Section 21/22 Air (Prevention & Control of Pollution) Act, 1981 and levy of Environmental Compensation as per policy order dated 29.04.2019, 20.12.2019 & 22.12.2021.


1 message

Gurgaon North Region Hspcb <hspcbrogrn@gmail.com>
To: fpl.estatemanager@gmail.com

Mon, Sep 12, 2022 at 3:21 PM

Regional Officer
Gurugram Region (North)

**"कृपया इस ई-मेल को तभी प्रिंट करें जब अति-आवश्यक हो।
कागज पेड़ों से बनता है और कागज बेकार करना पेड़ की हत्या करने के सामान है।"**
पर्यावरण को बचाने के लिए, कागज बचाए !
धन्यवाद
Attachments area

 **freedom park.pdf**
77K

308

Annexure R-5



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-0172-577870-73, Fax No. 2581201
E-mail: hspcbwatercell@gmail.com

HSPCB**Dated:- 04-10-2024**

To

The Builder/RWA
M/s Freedom Park Life AOA,
Freedom Park Life Group Housing,
Village Samaspur, Sector-57, Gurugram

Sub: Personal hearing regarding Environmental Compensation against M/s Freedom Park Life AOA, Freedom Park Life Group Housing, Village Samaspur, Sector-57, Gurugram.

Please refer to the subject noted above.

In this connection, it is intimated that the personal hearing has fixed on dated 09.10.2024 at 12:00 Noon regarding Environmental Compensation against M/s Freedom Park Life AOA, Freedom Park Life Group Housing, Village Samaspur, Sector-57, Gurugram, Haryana in the office of HSPCB, C-11, Sector-6, Panchkula.

In view of above, I have been directed to ask you to attend the hearing on the above said date and time please

Superintendent (HQ)
For Member Secretary

Endst. No.**Dated: 04-10-2024**

A copy of the above is forwarded to the following for information and further necessary action please:-

1. Chief Environmental Engineer-II, HSPCB.
2. SEE, Coordination Cell, HSPCB.
3. RO, Gurugram North. He is asked to ensure the delivery of this letter to the unit and to attend the hearing
4. PA to Member Secretary, HSPCB.

Signed by
Yogesh Yadav
Date: 04-10-2024 15:44:53
Superintendent (HQ)
For Member Secretary

309

Subject: Proceedings of personal hearing dated 09.10.2024 at 12:00 Noon for assessing the environmental compensation for causing the damage to the environment to M/s Freedom Park life AOA, Freedom Park life Group Housing, Village Samaspur, Sector-57, Gurugram.

Background:

The case of the above said unit was placed before the committee as recommended by the Regional Officer, Gurugram (North) for finalizing the environmental compensation, vide his letter dated 24.02.2024. The unit is a Building & Construction Project and is covered under Red Category in consent management of the Board and is a Large scale unit. The unit was inspected by the Officers of HSPCB on dated 27.08.2022 by Sh. Apamesh Kumar, Scientist- B. The unit made following violations:-

1. As per analysis report issued by Board's Lab vide No. 563 dated 02.09.2022, parameters are exceeding the prescribed limits.

A show cause notice for environmental compensation was issued to the unit vide letter No. I/133157/2022 dated 12.09.2022. The unit has not submitted the reply of show cause notice. Closure order not issued to the unit is a Group Housing project. RO has proposed for levy of environmental compensation on the above said unit for an amount of Rs. 68,25,000/- for 182 days i.e. from 27.08.2022 (Date of collection of fail analysis report) to 24.02.2023 (Till date). The unit is thus liable to pay Environmental Compensation as per the above said letter no. HSPCB/PLG/2021/2343-2381 dated 22.12.2021 of the Board is calculated and finalized as under:-

$$EC = PI \times N \times R \times S \times LF = 80 \times 182 \times 250 \times 1.5 \times 1.25 = \text{Rs. } 68,25,000/-$$

The unit having consent granted vide No. HSPCB/Consent/329962321GUNOCTO 13108123 dated 26.07.2021 valid upto 30.09.2024.

Personal Hearing

A personal hearing was given to the unit on 09.10.2024 at 12:00 Noon under the Chairmanship of Member Secretary, Haryana State Pollution Control Board and Sh. Mandeep Singh, Estate Manager, Sh. Amar Gupta, Secretary and Sh. Rajvir Yadav (Technical Manager) were present on the behalf of the unit.

Recommendation:


In view of above, after detailed deliberations, the committee is of the opinion that the number of days of violation made by the unit in this case has to be taken 415 days i.e. from 27.08.2022 (Date of collection of fail analysis report) to 14.10.2024 (Till date). The location Factor has been taken 1.25 as population of 24,14,975 is more than 1 million, unit is a Large scale unit so factor for scale of operation is taken as 1.5. Accordingly, after deliberations, the Environmental Compensation is calculated and finalized as under:-

$$EC = PI \times N \times R \times S \times LF = 80 \times 415 \times 250 \times 1.5 \times 1.25 = \text{Rs. } 1,55,62,500/-$$

The report is submitted as above.


Sanjeev Kumar
SEE (CC)


Jatinder Pal Singh
SEE (WC)


Balraj Ahlawat
CEE (HQ)


Pardeep Kumar, IAS
Member Secretary



HARYANA STATE POLLUTION CONTROL BOARD

C-11 Sector-6, Panchkula
Ph - 0172- 577870-73, Fax No. 2581201
E-mail- hspcbho@gmail.com

Office Order

Whereas, the Board vide Head Office order Endst. No. HSPCB/2018/517-546 dated 26.02.2018 has issued consent procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 based upon the directions issued by CPCB vide its letter no. B-29012/ESS (CPA)/2015-16/8526 dated 07.03.2016 to all the State Pollution Control Boards u/s 18(1)(b) of Water Act, 1974 and Air Act, 1981; and

Whereas, Central Pollution Control Board (CPCB) has issued directions under section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act 1974 vide letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 30.04.2020 regarding categorization of some new industrial sectors and listing of Non-Industrial Operations (Activities/ Facilities/ Infrastructure/ Services) and subsequent letter no. B-29016/ROGW/IPC-VI/2020-21/ dated 10.07.2020 regarding categorization of Dairy Farm and Gaushala; and

Whereas, in compliance of above directions of CPCB and recommendations by the committee constituted vide office order endst. no. 6862-6865 dated 03.05.2016 for categorization of new or left over industrial sectors/projects, the Board has reviewed all the earlier office orders regarding the categorization of the Industrial/ Non-Industrial Sector/Project/Unit for the purpose of consent mechanism.

In view of above and in supersession of consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-546 dated 26.02.2018 (as amended thereof), the amended procedure for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 alongwith amended categorization of Red, Orange, Green and White category of Industrial/ Non-Industrial Sector/Project/Unit/unit under the consent management of the Board is given as **Annexure-P**.

These orders shall come in to force with immediate effect.

Dated Panchkula, the
3rd December, 2020

Ashok Kheterpal,
Chairman

Endst. No. HSPCB/PLG/2020/ 1767-93

Dated: 04-12-2020

A copy of the above is forwarded to the following for information and further necessary action:-

1. All Branch Incharges dealing with consent management in Head Office of the Board.
2. All Regional Officers of the Board in the field.
3. Nodal Officer of the HSPCB, Haryana Enterprises Promotion Centre (HEPC), Bay No. 63-64-65-66, Sector 2, Panchkula.
4. Branch Incharge -IT Cell.

Endst. No. HSPCB/PLG/2020/ 1794-95

Sr. EE (PLG)
For Chairman
Dated: 04-12-2020

A copy of the above is forwarded to the following for information of the officers:-

1. PS to Chairman
2. PA to Member Secretary

Sr. EE (PLG)
For Chairman

Haryana State Pollution Control Board

Procedure for obtaining consent to establish and consent to operate under Water Act, 1974 & Air Act, 1981.

In pursuance of the provisions of section 25, 26 and 27 of Water (Prevention and Control of Pollution) Act, 1974 read with Rule 22 of the Haryana Water (Prevention and Control of Pollution) Rules, 1978 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 read with Rule 15 of the Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time and approval of the Board in its 178th meeting held on 30.01.2018, vide agenda item no. 178.22, the following revised comprehensive procedure for grant and refusal of the consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 after incorporating all the policy orders and instructions and new categorization of Industrial/ Non-Industrial Sector/Project/Unit issued by the Board from time to time, is laid down in supersession of earlier procedure for grant of consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 issued vide Head Office order Endst. No. HSPCB/2018/517-544 dated 26.02.2018 and all other orders issued in this regard before issue of this procedure:-

1. General Provisions.

- 1.1 All the Industrial/ Non-Industrial Sector/Project/Unit have been categorized under Red, Orange, Green and White categories based upon their pollution potential and range of pollution index for the purpose of consent management under Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of pollution) Act, 1981 on the direction of CPCB issued under section 18 (1) (b) of Water Act, 1974 and Air Act, 1981 vide letter no. B-29012/ESS(CPA)/2015-16 /8571 dated 07.03.2016 in supersession of earlier categorization of Industrial Sector/Project/Unit issued vide notification dated 15.04.2014 and amended from time to time. The revised list of Industrial/ Non-Industrial Sector/Project/Unit categorized under Red, Orange, Green and White categories for the purpose of consent management and inventrization of industries under these categories under Water Act, 1974 and Air Act, 1981, has already been adopted by this Board and implemented vide Head Office order Endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 and subsequently vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017, Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017 and consent procedure alongwith consolidated list of Industrial Sector/Project covered under Red, Orange, Green and White categories was issued vide No. HSPCB/2018/517-544 dated 26.02.2018 and subsequent order no. HSPCB/2018/1312-1336 dated 29.06.2018, HSPCB/PLG/20195095 dated 15.02.2019 and HSPCB/PLG/2019/507-531 dated 15.10.2019 and consolidated lists of Industrial/Non Industrial Sector/Project covered under Red, Orange, Green and White categories, are given at **Annexure-I to IV** respectively.

- 1.2 The Industrial/ Non-Industrial Sector/Project/Unit categorized as Red, Orange and Green, have been covered under consent management for obtaining prior consent to establish (CTE) and consent to operate (CTO) under section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981.
- 1.3 The Industrial/ Non-Industrial Sector/Project/Unit falling under white Category as per **Annexure-IV**, are exempted from Consent Management for the purpose of obtaining CTE and CTO under Water Act, 1974 and Air Act, 1981 and there is no necessity for obtaining the CTE and CTO by the industries covered under white category and other units not covered under Red, Orange and Green categories and intimation to the Board in this regard shall suffice.

However, this type of units will have to provide required pollution control devices to meet the prescribed standards for discharge of environmental pollutants, where ever required, depending upon their process and activities and these Industrial/ Non-Industrial Sector/Project/Unit shall be governed by self regulatory regime and are not permitted to pollute the environment.

No inspection of White category of industries will be carried out by the Board officials except in the cases where any complaint is received against such type of industries for causing pollution.

- 1.4 The Industrial/ Non-Industrial Sector/Project/Unit already existing and not covered previously under consent management as per notification dated 15.04.2014 or earlier but have been covered under consent management now as per new categorization of industrial sectors appended with this procedure, shall obtain only CTO and will not require to obtain the CTE.
- 1.5 Siting of the industries / projects shall be only in confirming areas and no industry/project shall be permitted to establish or operate in the ecologically fragile area / protected area or in any non confirming areas or in the residential areas of MCs / HUDA / villages and in any other approved residential colonies / areas.
- 1.6 The units covered under Environment Impact Assessment (EIA) Notification dated 14.09.2006, as amended from time to time, shall apply for Consent to Establish to the Board only after obtaining prior Environmental Clearance from the Competent Authority.
- 1.7 The Industrial/ Non-Industrial Sector/Project/Unit falling in the area prescribed in the Aravali Notification dated 7th May, 1992 issued by MoEF & CC, shall require prior clearance from competent authority prescribed under the Aravali Notification, before applying to the Board for CTE or 1st CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure.
- 1.8 The report regarding siting of the projects outside the Aravali area in the Districts of Gurgaon & Mewat, shall also be taken for the purpose of Consent to Establish (CTE) or first CTO in case of new units covered under consent management as per new categorization of projects listed in this procedure, from Tehsildar and District Forest Officer through the concerned

Deputy Commissioner, to ensure the compliance of the provisions of Aravali Notification dated 7th May, 1992 in addition to other prescribed documents. However, in case of Industrial/ Non-Industrial Sector/Project/Unit located in approved industrial estates/approved HUDA sectors of District Gurgaon and Mewat, verification report in this regard would be required from Regional Officer concerned.

- 1.9 The projects falling in the revenue estates, covered in ambit of the Notification no. 191(E) dated 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon, shall comply with the provisions of said Notification and will obtain the prior permission/clearance of the Monitoring Committee and the Prescribed Authority constituted under the said Notification before submitting the application for CTE to the Board.
Prior permission/clearance from competent authority shall also be required in case of other similar protected areas declared by the MoEF & CC, Government of India or any prescribed authority from time to time.
- 1.10 For obtaining CTE in case of the Hot Mix Plants, Screening Plants, Grinding/pulverizing units, poultry farms and Stone crushers, the project proponents will also submit the distance regarding the siting parameters prescribed by the Government of Haryana, Environment Department for these projects, provided by the concerned authorities prescribed in the respective notifications, in addition to other prescribed documents for obtaining CTE, to ensure the compliance of the prescribed siting parameters before grant of the CTE.
- 1.11 The units proposed to be setup outside approved industrial areas/estates, will necessarily provide the information in the application form regarding detail of land i.e. Khasra/Kila nos. of the land where the unit has to be established. In case of approved industrial area/estates, the plot no. allotted by the concerned authority will have to be mentioned in the application. The detail of land or plot no. of the unit will be mentioned in the CTE to be granted by the Board.
- 1.12 CTE will be granted only for the operation/ process for product (s) or activities for which the plot has been allotted or CLU permission has been given by the concerned authorities. In case, later on concerned authorities allowed change in product (s) or activity at such specified location in that eventuality, the concerned unit is entitled for CTE for the such changed product (s) or activities at such specified place.
- 1.13 All the units shall provide all necessary facilities for sampling of air or emission from any of their chimney, flue or duct, plant or Vessel of any other sources and outlets, stationery or mobile including necessary facilities for access to the sampling places, as specified by the Board before applying for first CTO as per provisions of Rule 18 of Haryana Air (Prevention and Control of Pollution) Rules, 1983 as amended from time to time.
- 1.14 The performance security deposited along with the application for CTE, shall be refunded / returned on the recommendation of concerned Regional Officer automatically without taking any request from the units in this

regard, after installation of the required and adequate pollution control devices, compliance of all the conditions of CTE & first CTO and submission of satisfactory analysis reports of effluent/ air emissions/ noise levels, as applicable, from all sources within the stipulated time period prescribed in first CTO, showing all the results complying with the standards prescribed for discharge of pollutants under EP Rules, 1986 and/or laid down by the HSPCB if any.

The performance security so deposited will be forfeited in case the unit fails to comply with any of the conditions of CTE or first CTO or the standards prescribed by the Board / under EP Rules, 1986 as amended from time to time, for discharge of Environmental Pollutants or if 1st CTO is refused.

- 1.15 The consent to operate can be granted even to those units which have past violation of their establishment without obtaining CTE provided these type of units are complying with all the relevant provisions of Environmental Acts/Rules and standards for discharge of environmental pollutants prescribed under EP Rules, 1986 as applicable, subject to the legal action is taken against such units by filing the prosecution case in Special Environment Court for such past violations under relevant Acts before granting of CTO and subject to imposing a specific condition that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit and CTO so granted will have no effect on the persecution case filed by the Board against such units for past violation in the Court under the relevant provisions of the Water Act, 1974 and/or Air Act, 1981.

No ex-post facto CTE will be given in such cases of past violation as no such provisions is available in Water Act, 1974 and/or Air Act, 1981.

- 1.16 In case the unit is covered under Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, E-Waste (Management) Rules, 2016, Plastic Waste Management Rules, 2016 and Bio-Medical Waste Management Rules, 2016, it shall simultaneously apply for the grant of authorization/registration under the relevant provisions of these Rules.
- 1.17 The units which intend to increase quantity of effluent or no. of outlets or no. of stacks/ source of emissions, as compared with the quantity for which consent to establish and consent to operate was previously granted or intend to make any expansion in the existing project or change in manufacturing process, such units will obtain the fresh prior consent to establish, for such change.

In case of change of machinery of latest technology in existing units without increase in production or without any change in the manufacturing process, there will be no need to obtain fresh CTE.

- 1.18 All the applications for CTE and CTO shall be processed within time period prescribed by the Board for all the concerned officers dealing with the consent management at Regional as well as at Head Office level and it will

be ensured by all the concerned officers that the applications are decided within the time limit prescribed by the Board.

1.19 Thrust will be given that all units obtain CTO for 5 years in case of Red category, 10 year in case of Orange category and 15 years in case of Green Category of industries.

1.20 In case any unit changes its nomenclature (name) only, then such unit will apply on the prescribed performa given at **Annexure-A**, through the concerned Regional Office of the Board for grant of permission for change of its name in CTE/CTO and in other records of the Board, alongwith the documents as given in the Checklist of the documents given at serial no. 1 of **Annexure-1**.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-B**.

In case there is only change in the ownership of the unit without change in its nomenclature (name), the copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be, shall be submitted through the concerned Regional Office who in turn will forward a copy of the same to Head Office alongwith his comments.

1.21 Where a unit, to whom consent has been granted by the Board, transfers his interest in the industry to any other person/unit, by its sale or otherwise, such consent shall be deemed to have been granted to such other person/unit after grant of permission by the Board for the same and such other person/unit shall be bound to comply with all the conditions subject to which it was granted as if the consent was granted to such other person/unit originally.

In such cases the unit transferring his interest in the industry to any other person/unit, will intimate the Board for the same through concerned Regional Office and request to allow transfer of his interest in the industry on the prescribed format given at **Annexure-C** alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**.

Regional Officer will submit the details and his recommendation to Head Office for approval on prescribed performa given at **Annexure-D**.

1.22 Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name such units will first obtain the permission for change of name and other details of the existing unit, purchased or taken on lease by such units, in the record of the Board including transfer of interest of such industry in their name for which an application for the same on the prescribed performa given at **Annexure-C**, alongwith the documents as given in the Checklist of the documents given at serial no. 2 of **Annexure-F**, through concerned Regional Office.

Regional Officer will submit the details and his recommendation to Head Office for approval on the prescribed performa given at **Annexure-D**.

1.23 Applications for change of name of the unit or transfer of interest in the industry to any other person/unit, will be decided at the level of Head Office on the recommendation of concerned Regional Officer.

The concerned Branch in Head Office dealing with consent management, will submit the proposal to the authorities on the format on the prescribed performa given at **Annexure-E** for approval.

1.24 First CTO for expansion of projects, shall be valid for a period up to which the CTO for their existing project already stand granted and in case Ist CTO for expansion project is applied alongwith the application for renewal of CTO for existing project then validity of such CTO shall be the same for both expended and existing projects.

1.25 The provisions of inspection policy issued by the Board shall be strictly complied.

1.26 No unit shall be established and operated by any person without obtaining prior CTE and CTO respectively under Water Act, 1974/ Act, 1981 from the Board. If the unit after grant of CTE/CTO, intends to shift to another site/location then it will take the fresh CTE for the establishment at the new site/location.

2. Procedure for grant of consent to establish (CTE) for new units

2.1 Consent to Establish for new units

2.1.1 The new Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed as **Annexure-I, II & III** respectively, shall apply for Consent to Establish of the Board through the on-line portal of Haryana Enterprises Promotion Centre (HEPC), in the prescribed form alongwith requisite NOC/CTE fee as prescribed by the Board from time to time and will be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in

2.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.

2.1.3 All documents applicable for respective Industrial/ Non-Industrial Sector/Project/Unit mentioned in the checklist given at **Annexure-V**, will be submitted by the units while applying for CTE, by uploading the same on the online portal.

2.1.4 The units while submitting the application for obtaining CTE, shall also submit a performance security through online payment gateway as per the slab given at **Annexure-VI** or revised from time to time, alongwith undertaking by the applicant as per specimen given at **Annexure-VII**, signifying adherence to the prescribed standards, all the conditions of CTE and indicating awareness about the provisions of the Water Act, 1974/Air Act, 1981 and applicable Rules and self

certification regarding not starting of any construction or installation work at site.

- 2.1.5 No inspection is required for the purpose of dealing the cases of CTE unless any violation come to the notice of the Board and undertaking/self certification submitted by the unit, will be considered sufficient to decide the CTE applications, subject to submission of complete application alongwith prescribed documents, consent fee and performance security.
- 2.1.6 If at any stage it is found that the work at the site of the unit was/has been started for construction of plant and installation of machinery before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Board, legal action will be taken in that case against such units by filing the prosecution case in Special Environment Court for such violations under relevant provisions of the said Acts before or even after grant of CTE, as the case may be.
- 2.1.7 The validity period of CTE so granted by the Board will be as under:-
- (i). The CTE for the projects requiring Environmental Clearance, shall be granted for a period upto 07 years subject to the validity of Environmental Clearance or the date of commissioning of the project, whichever is earlier.
 - (ii). The CTE, for the projects not requiring Environmental Clearance, shall be granted for a period upto 05 years including stone crushers, hot mix plants, screening plants, brick kilns etc. or the date of commissioning of the project, whichever is earlier.

2.2 Renewal/Extension of Consent to Establish

- 2.2.1 The units intending for auto renewal of their CTE from the Board, shall apply through online portal of HEPC at least 90 days prior to the date of expiry of the period of previous CTE, in prescribed Performa with declaration and undertaking as per **Annexure-VIII** alongwith the prescribed CTE/NOC fees and documents prescribed for extension of CTE as per checklist given in **Annexure-V**.
- 2.2.3 This application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/board of directors / partners of the unit.
- 2.2.4 The consent to establish will be renewed on the basis of self certification only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared by the unit in its original application submitted earlier to the Board for obtaining first CTE.

- 2.2.5 The CTE will be renewed only once and for a period of maximum 02 years from the date of expiry of the period of first CTE granted subject to validity of EC if applicable.
- 2.2.6 The units where the CTE has earlier been granted as per provisions of policy notification dated 15.04.2014 and/ or extended upto the eligible period as prescribed in the said notification or less, those units will apply for renewal of CTE for remaining period as applicable as per provisions prescribed in this procedure in Para no. 2.1.5 plus another 02 years (Subject to validity of EC if applicable).
- 2.2.7 The facility for renewal of CTE can be availed for one term only subject to payment of requisite NOC/CTE fees. Such units will deposit requisite NOC/CTE fees for renewal of consent to establish only applicable for one time alongwith the application for auto renewal.
- 2.2.8 In case the unit fails to apply for renewal of CTE before 90 days of expiry of CTE and apply there after upto the date of expiry of CTE then 50% performance security deposited by the unit at the time of obtaining the first CTE, will be forfeited and such units will be required to deposit the forfeited amount of performance security along with application for renewal of CTE. In case of the units which fail to apply for renewal of CTE within the validity period of previous CTE, 100% performance security will be forfeited and direction will be issued to such units by the Board to stop the further construction and installation work of their project.

The units which fail to apply for renewal of CTE within validity period of previous CTE, shall apply afresh along with all relevant documents, NOC/CTE fees and fresh performance security required for grant of fresh CTE with documentary proof that they have not done any work for construction or installation of machinery after expiry of validity period of CTE.

Where ever it come to the notice of the Board at any stage that any unit, applied for extension of CTE or has been extended the CTE, has done any construction or machinery installation work after expiry of validity of CTE, legal action under the relevant provisions of Water Act, 1974 and/or Air Act, 1981 will be taken against such units in that case for such violation.

- 2.2.9 Inspection will not be carried out by the Board's officers for processing the applications for extension/renewal of CTE, except in the cases where any complaint or report has been received in the Board regarding any violation made by the unit.
- 2.2.10 Those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE, shall submit an undertaking in this regard to the Board, at least 30 days prior to the date of expiry of previous CTE, on prescribed format given at **Annexure IX**, giving the detail about the status of their project constructed and established till the date of submission of such undertaking.

Such units will not start the work for further construction/ installation of their project, without obtaining prior CTE for remaining work of establishment of their project and shall apply for extension as per policy, as and when it is intended to resume the remaining construction/installation work of this project, alongwith the required documents prescribed for extension of CTE, CTE/NOC fees as applicable and self declaration to the effect that they have not done any work at site or construction or installation of machinery after expiry of validity of previous CTE granted by the Board. In case any violation in this regard come to the notice of the Board at any stage then CTE will be refused/cancelled beside taking legal action.

No fresh performance security will be required for such type of cases.

- 2.2.11 In case of building & construction projects or township and area development projects, where the validity period of license issued by Town & Country Planning Department expired after grant of CTE and applied for renewal/extension of CTE without renewal of such license, the CTE for such projects will be extended till the validity of Environmental Clearances of such projects, subject to submission of all required documents prescribed for renewal of CTE and subject to submission of proof regarding submission of their application to Town and Country Planning Department for renewal of their license, with one of the specific condition that the unit will not do any construction work of their project till the renewal of license from Town & Country Planning Department and the extension of CTE so granted will become null & void if such units fail to renew their license for their project from Town & Country Planning Department. The copy of extension of CTE so granted will also be forwarded to Director, Town & Country Planning Department for their information and necessary action.

2.3 Consent to Establish for Expansion of the industries/projects

- 2.3.1 No expansion in the existing Industrial/ Non-Industrial Sector/Project/Unit covered under consent management will be done without prior CTE of the Board.
- 2.3.2 For expansion of the existing Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories, the application shall be submitted for Consent to Establish of the Board under Water Act, 1974 and Air Act, 1981 through the on-line portal of the HEPC in the prescribed form alongwith documents related to CTE for expansion projects as per checklist given in **Annexure-V**, applicable performance security as per the slab given at **Annexure-VI** and requisite NOC/CTE fee prescribed by the Board as per fees schedule available on the website of the Board. The

performance security and CTE fees should be deposited through online payment gateway.

- 2.3.3 The performance security and CTE fees for expansion projects shall be charged based on the cost of the expansion project.
- In case the project proponent proposes to increase the production capacity within the existing plant without adding any investment cost, then the performance security and CTE fees shall be charged on the basis of capital investment cost of the existing plant.
- 2.3.4 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 2.3.5 Inspection will not be carried out for processing the cases of CTE for Expansion of the Industrial/ Non-Industrial Sector/Project/Unit and cases of CTE for expansion will be decided on the basis of status of compliance of standards for discharge of Environmental Pollutants prescribed under EP Rules, 1986, for the existing plant of the unit supported with the latest analysis reports and valid consent to operate.
- 2.3.6 Period of CTE for expansion projects, shall be same as applicable for establishment of new units at the time of Ist CTE as well as renewal of CTE as prescribed in para no. 2.1 and 2.2 respectively.
- 2.3.7 For extension/renewal of CTE granted for expansion projects, the procedure prescribed in para no. 2.2, shall be applicable.

3. Procedure for Grant of Consent to Operate

3.1 First Consent to operate

- 3.1.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, after completing the construction and installation of their project with valid CTE, shall apply for 1st consent to operate of the Board before commissioning their proposed production/activities and even before starting the trial run of such activities/trial production, through the online portal of the HEPC in the prescribed form alongwith all documents, applicable for respective industrial sectors/projects, mentioned in the checklist given at **Annexure-X** and report on compliance of conditions of CTE and Environmental Clearance (if applicable) by uploading the same on the online portal. No documents are allowed to be submitted manually.
- 3.1.2 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.1.3 Requisite consent fee, as prescribed by the Board from time to time, shall also be deposited by the units while applying for CTO, through

online payment gateway, as per schedule available on the website of the Board i.e. www.hspcb.gov.in.

- 3.1.4 The application shall be submitted for grant of CTO for a period, based upon the category of the project, as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.1.5 No separate trial consent will be granted and 1st consent to operate will include trial consent. The units can operate their projects only after obtaining prior CTO from Board.
- 3.1.6 At the time of obtaining 1st CTO, the industries will deposit the prescribed testing fees with the Board through online payment gateway for analyzing their samples of effluent/air emission/noise, as applicable, from the Board's laboratories. Analysis reports issued from the authorized laboratories will not be accepted for grant of first CTO.
- 3.1.7 Inspection of the industry will be carried out by the authorized officer/officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority, to ascertain the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE, as well to assess their structural adequacy and to check the compliance of the other conditions of CTE and Environmental Clearance (if applicable), before deciding the cases of 1st CTO. The application for first CTO will be decided on the merits of the case and according to the compliance status ascertained by the Regional Officers after inspection of the unit.
- 3.1.8 In case the first CTO is refused then the performance security deposited by the unit at the time of obtaining the CTE will be forfeited and the unit will also not start its production or any of its activities at site.
- 3.1.9 The inspection of the unit will be carried out again, after grant of the 1st CTO, by the authorized officer (s) of the Board with prior approval of competent authority as per inspection policy within a period of 03 months after grant of 1st CTO for collection of samples of effluent/ air emissions/ noise, as applicable, to get the samples analyzed from the Board's Laboratories as per policy of the Board, in case sampling from the unit is required depending upon the process of the unit.
- 3.1.10 In case the analysis report of samples of Air/ effluent/ noise so collected, are found complying the standards prescribed by the Board or under EP Rules, 1986, the 1st CTO granted, will remain valid for the period for which it has been granted based upon the category of the project or as was demanded by the unit whichever is less but in case of failure of sample (s), the 1st CTO so granted will be revoked/ cancelled after following the due procedure, beside taking legal action against the unit and forfeiture of performance security

deposited by the unit at the time of obtaining the CTE, as per policy of the Board.

3.2 Period for consent to operate

3.2.1 Validity of period of consent to operate for different category of Industrial/ Non-Industrial Sector/Project/Unit under Water Act, 1974 and Air Act, 1981, will be as under:-

Industry/Project Category	Validity Period
Red Category	5 Years
Orange Category	10 Years
Green Category	15 Years

3.2.2 The units will be at liberty to deposit the full applicable consent fee for the whole prescribed period depending upon their category. However the units shall be at liberty to apply for consent to operate for lesser period also by giving justification for the same. The fees for consent to operate can also be deposited by the industries in installments as per time schedule given below :-

Sr. No.	Category	Validity period of consent	Time schedule
1	Red	05 years	For the First 03 years, at the time of filing of application and for the remaining 02 years before ending the 3 rd year.
2	Orange	10 Years	For the First 04 years, at the time of filing of application, for next 03 years before ending the 4 th year and for the remaining 03 years before ending the 7 th year.
3	Green	15 Years	For the first 05 years at the time of filing the application, for next 05 year before ending the 5 th year and for the remaining 05 year before ending the 10 th years.

3.2.3 In case of the units, who opted to pay consent fee in installments for obtaining CTO for longer period and fails to deposit the installment of consent fees within prescribed time limit, the CTO so granted will be revoked/cancelled for the remaining period for which consent fees will not be deposited, after following the due procedure.

3.2.4 In case the rates of consent fees are revised during the period of consent to operate and the unit has opted to deposit the consent fees in the installments then such units will have to deposit the consent fee at the revised / enhanced rates for the remaining period

from the date of revision of the consent fees. However, the units which have opted to deposit the full consent fees at the time of filing the application for consent to operate, will not be liable to pay the revised / enhanced consent fees in case the consent fee is enhanced during the period of consent to operate granted to those units.

- 3.2.5 The consent to operate granted shall have the validity ending as indicated in the table below:-

Sr. No.	Category	Validity month (up to)
1	Red	End of September
2	Orange	End of March
3	Green	End of December

3.3 Renewal of Consent to Operate

- 3.3.1 The Industrial/ Non-Industrial Sector/Project/Unit falling under Red, Orange and Green Categories listed in **Annexure-I, II & III** respectively, intending for renewal of the CTO from the Board, shall apply through the online portal of the HEPC, not earlier than 180 days and atleast 90 days before expiry of the validity period of previous CTO granted by the Board under Water Act, 1974 and Air Act, 1981, on prescribed Performa as per **Annexure-XI**, self certification and undertaking on compliance of conditions of previous consent to operate granted to the unit alongwith the requisite consent fees to be deposited through online payment gateway and the documents as mentioned in the checklist given at **Annexure-X**.
- 3.3.2 No documents are allowed to be submitted manually.
- 3.3.3 Application shall be submitted by the authorized official of the industry/project, duly authorized by the owner/Board of directors / partners of the unit.
- 3.3.4 The consent to operate will be renewed only in those cases where there is no change in the raw material, process, product, increase in overall capital investment cost on land, building, plant and machinery, production capacity and also in pollution load of the unit and will remain the same as declared in the original application for obtaining previous CTO.
- 3.3.5 The CTO will be renewed only for those units which are complying the standards prescribed for discharge of pollutants prescribed under EP Rules, 1986 and submitted all required documents and prescribed consent fees.
- 3.3.6 Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981.
- 3.3.7 If the Industrial/ Non-Industrial Sector/Project/Unit fails to apply before 90 days of the expiry of previous consent and applies 60 days before the expiry of previous consent, the unit shall have to pay

additional consent fee @ 50% of the consent fee notified under the Rules. Subsequently, if the unit fails to apply before 60 days of the expiry of previous consent and applies 30 days before the expiry of previous consent, then the unit will have to pay additional consent fee @ 100% of the consent fee applicable. If the unit fails to apply 30 days before the expiry of the previous consent, the unit will have to pay additional consent fee @ 200% of the consent fee applicable. Thereafter, the Board will take closure action under the provisions of Water Act, 1974/ Air Act, 1981 against such units for not having the valid consent to operate.

- 3.3.8 In, case the unit apply for renewal of CTO after the date of expiry of consent period or after taking the penal action as prescribed above then such applications will be entertained only if such units deposit consent fees for the longer period as per the policy of the Board depending upon the category of the unit alongwith the additional fees @ 300% of the consent fees prescribed for one year alongwith normal consent fees for subsequent years.
- 3.3.9 There will be no requirement of inspection of industries at the time of renewal of CTO. However such units will be required to submit the analysis reports of effluent, air emissions and noise levels, as applicable, from all sources issued from any of the recognized laboratories or from any of the Board's Laboratory, not more than 03 months old, showing the compliance of prescribed standards, with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board and required documents.
- 3.3.10 The unit will be at liberty to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories, for the purpose of renewal of consent to operate. In that case, the inspection will be carried out for the purpose of this sampling by the authorized officer (s) of the Board only after taking prior permission from the Competent Authority as per inspection policy of the Board.

3.4 Procedure for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

- 3.4.1 The Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 in view of revised categorization of industrial sectors for consent management as per order issued vide Ends. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, vide order Endst. No. HSPCB/PLG-171/2017/4081-4106 dated 19.05.2017 and Endst. No. HSPCB/PLG-171/2017/4295-4320 dated 08.06.2017, shall not require CTE and will obtain CTO directly and apply for the same to the Board through online portal of HEPC in the prescribed form alongwith documents as mentioned in the check list given at **Annexure-XII** and requisite consent fee prescribed by the Board to be deposited through online payment gateway as per fees schedule available on the website of the Board i.e. hspcb.gov.in.
- 3.4.2 The application shall be submitted for grant of CTO for a period based upon the category of the project as prescribed by the Board. However the units shall be at liberty to apply for consent to operate for lesser period also, by giving the justification for the same.
- 3.4.3 These units will also be at liberty to deposit the applicable fee for consent to operate as per provisions given in Para No. 3.2.2 of this procedure.
- 3.4.4 These units will deposit the prescribed testing fees with the Board for analyzing their samples of effluent/air emission/noise, as applicable, only from the Board's laboratories, for obtaining the first CTO.
- 3.4.5 Inspection of these units applying for CTO will be carried out by the authorized officers of the Board after obtaining prior permission from the competent authority to verify and process the applications for CTO and for collection of the samples of effluent/air emissions/noise, as required.
- 3.4.6 Consent to operate shall be granted only in those cases where all the applicable documents as mentioned in the checklist are submitted and have installed the required and adequate pollution control measures and the standards prescribed by the HSPCB or under EP Rules, 1986 for discharge of environmental pollutants has been complied with.

4. Competent Authority for deciding the applications for CTE & CTO.

- 4.1 The CTE and CTO shall be granted or refused on the merits of the case after examination, by the competent authority as per powers delegated by the Board from time to time and the approval certificates bearing digital signatures of the authorized officer, shall be issued through online system which can be downloaded by the applicants from the online portal.
- 4.2 Chairman of the Board has over all and full powers for deciding the application for CTE as well as CTO.
- 4.3 All Regional Officers of the Board have been delegated powers for grant/refusal of CTE and CTO under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in their respective area of jurisdiction, vide order Endst. No. HSPCB/PLG-139/2016/5814-5839 dated 02.03.2016 and vide order Endst. No. HSPCB/2017/2657-2681 dated 25.01.2017 for Red, Orange and Green category of Industrial/ Non-Industrial Sector/Project/Unit having investment cost upto Rs. 10 crore or CLU cases upto 1 acre in conforming area.
- 4.4 All the cases of the Industrial/ Non-Industrial Sector/Project/Unit of Red, Orange and Green category, having investment cost more than Rs. 10 crore or CLU cases more than 1 acre in conforming area, which are submitted through the online portal of HEPC for grant of consent to establish and consent to operate of the Board under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, shall be decided by the officer of the Board on deputation with EEC/HEPC and delegated with such powers by the HSPCB for grant/refusal of CTE/CTO.

5. Requirement of Sampling and submission of analysis reports

- 5.1 The Industrial/ Non-Industrial Sector/Project/Unit covered under consent management, will submit analysis reports of effluent/air emissions/noise levels of DG sets, as applicable, only from the Board's laboratories at the time of obtaining 1st CTO and thereafter the industries will be at liberty to get their samples analyzed from other Govt./Semi Govt./Private laboratories recognized by Board for the purpose of renewal of CTO.
- 5.2 In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be analyzed from Board Laboratories.
- 5.3 The Ambient Air Quality reports will be required only in the cases of specific complaints or where there are specific directions from CPCB/MoEF&CC or from any other competent authority or where any court of law has issued direction in this regard.
- 5.4 In case water is used only for cooling purpose and being circulated completely, there would be no requirement of analysis reports of such cooling water.
- 5.5 The units which have installed Effluent Treatment Plants/ Sewage Treatment Plants and utilizing the treated effluent for agriculture/horticulture purpose within their premises or recycling/reusing in their process of manufacturing, shall also submit the analysis reports of the samples of effluent from inlet and outlet of their ETPs/STPs and from final outlet (s) of the units, if these are different.
- 5.6 The standards prescribed under environmental laws by MoEF&CC/ CPCB are followed by the Board. Further, it is clarified that the standards to be prescribed from time to time under environmental laws by MoEF&CC/CPCB shall also be deemed to be the standards of Board. Provided that in case any stringent parameters will be prescribed by the Board on any subject where upon parameters are also provided by MoEF&CC/CPCB, the standards prescribed by the Board will be followed.
The general standards prescribed under EP Rules, 1986 (as amended) shall be applicable on the industries for which specific standards are not prescribed.

6. Action against Violators

- 6.1 In case the industry is found creating such conditions that generate any type of pollution in excess of the prescribed standards or if there is any objection/ complaint received from the surrounding community & if on verification it is found that such objection/ complaint has some substance even after grant of CTE/CTO by the Board, the Board shall be at liberty to revoke/withdraw/cancel the CTE/CTO issued to such units & take legal action against such units under the provisions of the Water Act 1974, Air Act 1981 and the Environment (protection) Act, 1986, as considered appropriate.
- 6.2 Grant or renewal of CTE and CTO does not prevent the Board from revoking of those CTE and CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on

the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE.

This consent procedure shall come in to force with immediate effect.

Dated: _____

Chairman

List of Red Category of Industrial/ Non-Industrial Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
1.	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)
2.	Automobile Manufacturing (integrated facilities)
3.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,
4.	Manufacturing of lubricating oils ,grease and petroleum based products
5.	DG Set of capacity \geq 5 MVA
6.	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black
7.	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)
8.	Phosphate rock processing plant
9.	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]
10.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,
11.	Processes involving chlorinated hydrocarbons
12.	Sugar (excluding Khandsari)
13.	Fibre glass production and processing (excluding moulding)
14.	Fire crackers manufacturing and bulk storage facilities
15.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
16.	Milk processes and dairy products (large, medium scale and integrated projects)
17.	Phosphorous and its compounds
18.	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)
19.	Coke making , liquefaction, coal tar distillation or fuel gas making
20.	Manufacturing of explosives, detonators, fuses including management and handling activities
21.	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)
22.	Organic Chemicals manufacturing
23.	Airports and Commercial Air Strips having discharge of 100 KLD or more

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
24.	Asbestos and asbestos based industries
25.	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid
26.	Cement
27.	Chlorates, per-chlorates & peroxides
28.	Chlorine, fluorine, bromine, iodine and their compounds
29.	Dyes and Dye- Intermediates
30.	Health-care Establishment as defined in BMW Rules, having discharge of 100 KLD or more with or without incinerator
31.	Hotels having overall waste-water generation @ 100 KLD and more or having 3 star and above or having 100 rooms and above
32.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".
33.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants --Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.
34.	Manufacturing of glue and gelatin
35.	Mining and ore beneficiation
36.	Nuclear power plant
37.	Pesticides (technical) (excluding formulation)
38.	Photographic film and its chemicals
39.	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers having discharge of 100 KLD or more
40.	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
41.	Chlor Alkali
42.	Ship Breaking Industries
43.	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)
44.	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing
45.	Tanneries
46.	Ports and harbour, jetties and dredging operations
47.	Synthetic fibers including rayon ,tyre cord, polyester filament yarn
48.	Thermal Power Plants
49.	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	processing industries, bone mill, processing of animal horn, hoofs and other body parts
50.	Aluminium Smelter
51.	Copper Smelter
52.	Fertilizer (basic) (excluding formulation)
53.	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units
54.	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)
55.	Zinc Smelter
56.	Oil Refinery (mineral Oil or Petro Refineries)
57.	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)
58.	Pharmaceuticals including basis drugs
59.	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)
60.	Distillery (molasses / grain / yeast based)
61.	Induction Furnace clubbed with AOD Furnace
62.	Synthetic detergents and soaps having waste water generation more than 100 KLD (excluding formulation)
63.	Automobile servicing, repairing and painting having waste water generation more than 100 KLD (excluding only fuel dispensing)
64.	Building and construction projects having waste water generation more than 100 KLD irrespective of their built-up area
65.	Ceramics and Refractories having coal consumption more than 12 MT per day
66.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol) having discharge > 100 KLD
67.	Lead metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
68.	Industry or processes involving foundry operations having capacity of 5 MT/hr. and more.
69.	Manufacturing of lead glass
70.	Non-alcoholic beverages (soft drink) & bottling of alcohol/non alcoholic products having waste-water generation > 100 KLD.
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils having waste-water generation more than 100 KLD
72.	Parboiled Rice Mills having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both.
73.	Common treatment and disposal facilities (CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site
74.	Sewage treatment plants having capacity 100 KLD or more
75.	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex
76.	Units engaged in the activities of handling and management of Hazardous Waste as defined in Hazardous and other Wastes (M & TM) Rules, 2016, other than those covered under any of the category of industrial sectors, such as use, treatment, processing, recovery, pre-processing, co-processing,

Sr. No.	Industrial/ Non-Industrial Sector/Project/Unit
	utilization etc. of the hazardous and other wastes
77.	Recycling of used lead acid batteries
78.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD or more irrespective of quantity of fuel used or the projects having overall liquid waste generation less than 100 KLD but having daily fuel consumption above 12 MT/day
79.	Railway Stations (Waste Water Generation \geq 100 KLD)

List of Orange Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Dismantling of rolling stocks (wagons/ coaches)
2.	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)
3.	Chanachur and laddoo from puffed and beaten rice(muri and shira) using husk fired oven
4.	Coated electrode manufacturing
5.	Compact disc computer floppy and cassette manufacturing / Reel manufacturing
6.	Flakes from rejected PET bottle
7.	Food and food processing including fruits and vegetable processing
8.	Jute processing without dyeing
9.	Manufacturing of silica gel
10.	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items
11.	Printing or etching of glass sheet using hydrofluoric acid
12.	Silk screen printing, sari printing by wooden blocks
13.	Synthetic detergents and soaps(excluding formulation)
14.	Thermometer manufacturing
15.	Cotton spinning and weaving (medium and large scale)
16.	Almirah, Grill Manufacturing (Dry Mechanical Process)
17.	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)
18.	Automobile servicing, repairing and painting having quantity of waste water generation up to 100 KLD (excluding only fuel dispensing)
19.	Ayurvedic and homeopathic medicine
20.	Brickfields (excluding fly ash brick manufacturing using lime process)
21.	Building and construction projects having quantity of waste water generation 10 KLD to 100 KLD irrespective of their built-up area
22.	Ceramics and Refractories having coal consumption upto 12 MT per day
23.	Coal washeries
24.	Dairy and dairy products (small scale)
25.	DG set of capacity >1MVA but < 5MVA
26.	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization
27.	Fermentation industry including manufacture of yeast, beer, distillation of alcohol having quantity of waste water discharge upto 100 KLD (Extra Neutral Alcohol)
28.	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making
29.	Fertilizer (granulation / formulation / blending only)
30.	Fish feed, poultry feed and cattle feed
31.	Fish processing and packing (excluding chilling of fishes)
32.	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
33.	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/naphthalene powders.
34.	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.
35.	Gravure printing, digital printing on flex, vinyl
36.	Heat treatment using oil fired furnace (without cyaniding)
37.	Hot mix plants
38.	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms or having quantity of waste water discharge less than 100 KLD.
39.	Ice cream
40.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues
41.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from ,,
42.	Industry or processes involving foundry operations having capacity of foundry operations less than 5 MT per hr.
43.	Lime manufacturing (using lime kiln)
44.	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing
45.	Manufacturing of glass
46.	Manufacturing of iodized salt from crude/ raw salt
47.	Manufacturing of mirror from sheet glass
48.	Manufacturing of mosquito repellent coil
49.	Manufacturing of Starch/Sago
50.	Mechanized laundry using oil fired boiler
51.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)
52.	New highway construction project
53.	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products having quantity of waste water generation up to 100 KLD
54.	Paint blending and mixing (Ball mill)
55.	Paints and varnishes (mixing and blending)
56.	Ply wood manufacturing (including Veneer and laminate) using the fuel such as wood or coal or any other authorized fuel with or without resin plant
57.	Potable alcohol (IMFL) by blending, bottling of alcohol products
58.	Printing ink manufacturing
59.	Printing press

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
60.	Reprocessing of waste plastic including PVC
61.	Rolling mill (oil or coal fired) and cold rolling mill
62.	Spray painting, paint baking, paint shipping
63.	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace /basic oxygen furnace /hot rolling reheated furnace
64.	Stone crushers
65.	Surgical and medical products including prophylactics and latex
66.	Teflon based products
67.	Thermocol manufacturing (with boiler)
68.	Tobacco products including cigarettes and tobacco/opium processes
69.	Transformer repairing/ manufacturing (dry process only)
70.	Tyres and tubes vulcanization/ hot retreating
71.	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils without waste water generation or having quantity of waste water generation up to 100 KLD
72.	Wire drawing and wire netting
73.	Dry cell battery (excluding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale
74.	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)
75.	Synthetic resins
76.	Synthetic rubber excluding molding
77.	Cashew nut processing
78.	Coffee seed processing
79.	Parboiled Rice Mills having quantity of waste water generation up to 100 KLD or fuel consumption up to 12 MTD or both
80.	Foam manufacturing
81.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil - As per specifications prescribed from time to time.
82.	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.
83.	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)
84.	Health care establishments (As defined in BMW Rules) having waste water generation less than 100 KLD without incinerator
85.	Airport and commercial air strips having discharge less than 100 KLD
86.	Railway locomotive workshop/Integrated road transport workshop/Authorized service centers (having waste-water generation < 100 KLD)
87.	Manufacturing of pasted veneers using coal/wood scrap boiler or thermic fluid heater and by sun drying
88.	Cardboards and Millboards
89.	Strawboards
90.	Formulation of pesticides/ insecticides
91.	Recycling / Pyrolysis plants of waste pneumatic tyres/tyre scrap

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
92.	Screening plants
93.	Surgical cotton industries
94.	Inorganic Chemical Compounds such as Chlorides/Sulphates/Sulphites/Niterates/Oxides/Flourides/ Stearates of metals/Cations
95.	Sodium and other silicates manufacturing
96.	Cotton coated fabrics including printing and lamination (Rexene)
97.	Friction dust
98.	Brake lining/ Disc brake pad
99.	Chlorinated paraffin wax/plasticizers
100.	Sewage treatment plants having capacity 10 KLD or more but less than 100 KLD
101.	Infrastructure development projects having overall liquid Waste generation 100 KLD or more
102.	Dismantling of E-Waste
103.	Flour mills generating trade effluent
104.	Distilled water units using boiler or furnace as heating source
105.	Construction and Demolition (C&D) Waste processing and recycling units
106.	Garment/ Apparel manufacturing units having only garment washing, with or without boiler except bleaching, dyeing, printing, coloring
107.	Lithium Ion battery manufacturing units or assembling of Lithium Ion batteries with or without charging, having overall liquid waste generation of 100 KLD and daily consumption of coal/fuel less than 12 MT/day or without use of any fuel in the process
108.	Railway Stations (Waste Water Generation ≥ 10 KLD but < 100 KLD)
109.	Scrapping Centers (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.) a. Collection, de-pollution, dismantling centres and shredding centres b. Collection, de-pollution and dismantling centres c. shredding centres (can include white goods/other scraps also)
110.	Compressed/refined bio-gas production for bio-degradable wastes
111.	Dairy Farm having 15 animals and above (Stand alone or isolated)
112.	Gaushalas (having waste water generation > 100 KLD)

List of Green Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)
2.	Ayurvedic and homeopathic medicines (without boiler)
3.	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)
4.	Bi-axially oriented PP film along with metalizing operations
5.	Biomass briquettes (sun drying) without using toxic hazardous wastes
6.	Blending of melamine resins & different powder, additives by physical mixing
7.	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)
8.	Candy
9.	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
10.	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
11.	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
12.	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)
13.	Chilling plant, cold storage and ice making
14.	Coke briquetting (sun drying)
15.	Cotton spinning and weaving (small scale)
16.	Dal Mills
17.	Decoration of ceramic cups and plates by electric furnace
18.	Digital printing on PVC clothes
19.	Facility of handling, storage and transportation of food grains in bulk
20.	Flour mills/Atta Chakki (dry process) running on commercial mode with packing facility of Atta for selling it into market (having wheat cleaning process and fugitive dust)
21.	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln
22.	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.
23.	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)
24.	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.
25.	Insulation and other coated papers (excluding paper or pipe manufacturing)
26.	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
27.	Lubricating oil, greases or petroleum based products (only blending at normal temperature)
28.	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying
29.	Oil mill Ghani and extraction (no hydrogenation / refining)
30.	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
31.	Phenyl/toilet cleaner formulation and bottling
32.	Polythene and plastic processed products manufacturing (virgin plastic)
33.	Poultry Farms handling one lac or more birds at a given time in single location and Hatchery & Piggery irrespective of no. of birds/animals
34.	Power looms (without dye and bleaching)
35.	Puffed rice (muri) (using gas or electrical heating system)
36.	Pulverization of bamboo and scrap wood
37.	Ready mix cement concrete irrespective of investment cost
38.	Reprocessing of waste cotton
39.	Rice mill (Rice hullers only)
40.	Rolling mill (gas fired) and cold rolling mill
41.	Rubber goods industry (with approved fuel operated baby boiler)
42.	Saw mills
43.	Soap manufacturing (hand made without steam boiling / boiler)
44.	Spice grinding (up to 20 HP motor)
45.	Spice grinding (>20 HP motor)
46.	Steel furniture without spray painting
47.	Steeping and processing of grains
48.	Tyres and tube retreating (without boilers)
49.	CO2 recovery
50.	Distilled water (without boiler) with electricity as source of heat
51.	Hotels (up to 20 rooms and without boilers)
52.	Manufacturing of optical lenses (using electrical furnace)
53.	Mineralized water
54.	Tamarind powder manufacturing
55.	Cutting, sizing and polishing of marble stone
56.	Emery powder (fine dust of sand) manufacturing
57.	Flyash export, transport & disposal facilities
58.	Mineral stack yard / Railway sidings
59.	Oil and gas transportation pipeline
60.	Seasoning of wood in steam heated chamber
61.	Synthetic detergent formulation
62.	Tea processing (with boiler)
63.	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (Without boiler)
64.	LPG bottling plants
65.	Sewage treatment plants having capacity less than 10 KLD
66.	Infrastructure development projects having overall liquid Waste generation less than 100 KLD

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
67.	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane, ethane, propane
68.	Automobiles manufacturing outsourcing all of the polluting activities.
69.	Refurbishing of used electrical and electronic equipments
70.	Manufacturing of bakelite molded components
71.	Railway Stations (Waste Water Generation <10 KLD)
72.	Gaushalas (having waste water generation <100 KLD)
73.	Compressed/refined bio-gas production for bio-degradable wastes (No waste water discharge from digester and also feed slurry to digester having volatile organic fraction more than 75%)

List of White Category of Industrial/ Non-Industrial Sector Sectors/Projects

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
1.	Assembly of air coolers /conditioners ,repairing and servicing
2.	Assembly of bicycles ,baby carriages and other small non motorizing vehicles
3.	Bailing (hydraulic press)of waste papers
4.	Bio fertilizer and bio-pesticides without using inorganic chemicals
5.	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6.	Blending and packing of tea
7.	Block making of printing without foundry (excluding wooden block making)
8.	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)
9.	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10.	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)
11.	Diesel pump repairing and servicing (complete mechanical dry process)
12.	Electric lamp (bulb) and CFL manufacturing by assembling only
13.	Electrical and electronic item assembling (completely dry process)
14.	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)
15.	Flavoured betel nuts production/ grinding (completely dry mechanical operations)
16.	Fly ash bricks/ block manufacturing
17.	Fountain pen manufacturing by assembling only
18.	Glass 51yde151es and vilas making from glass tubes
19.	Glass putty and sealant (by mixing with machine only)
20.	Ground nut decorticating
21.	Handloom/ carpet weaving (without dyeing and bleaching operation)
22.	Leather cutting and stitching (more than 10 machine and using motor)
23.	Manufacturing of coir items from coconut husks
24.	Manufacturing of metal caps containers etc
25.	Manufacturing of shoe brush and wire brush
26.	Medical oxygen
27.	Organic and inorganic nutrients (by physical mixing)
28.	Organic manure (manual mixing)
29.	Packing of powdered milk
30.	Paper pins and u clips
31.	Repairing of electric motors and generators (dry mechanical process)
32.	Rope (plastic and cotton)
33.	Scientific and mathematical instrument manufacturing
34.	Solar module non conventional energy apparatus manufacturing unit
35.	Solar power generation through solar photovoltaic cell, wind power and mini

Sr. No.	Industrial/ Non-Industrial Sector Sector/Project
	hydel power (less than 25 MW)
36.	Surgical and medical products assembling only (not involving effluent / emission generating processes)
37.	Automobile fuel outlets (only dispensing)
38.	Diesel generator sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height
39.	Almirah, Grill Manufacturing without painting operation (Dry Mechanical Process)
40.	Health care Establishments i.e hospitals/clinics without indoor facilities and having only OPD consultancy
41.	Printing presses without involving water polluting process
42.	Garment / Apparel units involving only stitching process, without discharge of effluent and Air emissions from process
43.	Poultry Farms handling less than one lac birds. (Environmental guidelines issued by Haryana Government/CPCB for poultry farms shall be applicable)
44.	Atta chakki for personal use with dry process without involving wheat cleaning process and fugitive dust emission
45.	Compressed/refined bio-gas production for bio-degradable wastes [Domestic bio-digesters based on cow dung or house hold biodegradable waste (such as gobar gas plant)]

**Check List of documents for obtaining consent to establish (CTE) under
Water Act, 1974 / Air Act, 1981**

I. 1st Consent to Establish

1. Online application
2. Proof of deposit of NOC/CTE fee and performance security.
3. C.A. Certificate regarding capital investment cost w.r.t. land, building, plant and machinery of the proposed project.
4. Fard Jamabandi and Intkal of land of the unit, in case unit is located outside approved industrial area/estate.
5. Power of attorney/authority letter to sign the application.
6. Allotment letter of the plot issued from the concerned authority in case of approved industrial area.
7. Manufacturing process and process Flow Chart.
8. Design Scheme of Effluent Treatment Plant/ Sewage treatment Plant, Air Pollution Control Devices / Hazardous Waste Management as applicable, with Hydraulic Design and design calculations based upon the Pollution load and prescribed standards.
In case of Brick kilns, design and drawing of high draft Zig Zag technology based Kiln and stack.
9. Report of Tehsildar and District Forest Officer regarding Kisam of land through Deputy Commissioner, for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for District Gurugram and Nuh).
10. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of Sultanpur National Park in District Gurgaon.
11. Proof of receipt of application submitted to the Forest Department for clearance / permission /NOC, of Forest Department.
12. Report of Revenue Department / Forest Department & other concerned departments regarding sitting parameters in respect of Stone Crushers, Hot Mix Plants, Screening Plants, Pulverizes, Poultry Farms and License of DFSC in Case of brick Kilns.
13. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or village Panchayat, as the case may be.
14. Lease deed/ Rent Agreement in case land is taken on rent or lease, Collaboration deed in case of construction projects, if applicable (duly registered with revenue authorities).
15. Copy of Environmental Clearance in case of the projects covered under, EIA Notification dated 14.09.2006.
16. Copy of MOA / partnership Deed / Trust Deed, as applicable having the name and address of Directors/Partners.
17. Declaration by the unit regarding awareness about pollution control related standards and law and undertaking for their compliance, as

per Annexure-VII.

18. Site plan of the unit in case it is located outside approved industrial area.
19. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.

II. Renewal/Extension of Consent to Establish

1. Online application for renewal of CTE with declaration on prescribed Performa (Annexure-VIII).
2. Proof of deposit of NOC/CTE fees (as per schedule available on the web-site of the Board i.e. www.hspcb.gov.in)
3. Copy of 1st CTE & previous renewed CTE (if any).
4. Power of Attorney/authority letter to sign the application.
5. Progress report regarding construction of project and installation of pollution control measures/devices, as per scheme submitted while obtaining 1st CTE.
6. Valid license or proof of submission of application for renewal of license to Town and Country Planning Department or any other concerned authority, in case of Building and construction projects and Township and Area Development projects.

III. Consent to Establish for expansion of the existing project

Apart from the documents required for obtaining 1st CTE and NOC/fee, following additional documents are required to be submitted along with application for CTE for expansion of projects:-

1. Copy of valid CTO under Water Act, 1974/ Air Act, 1981 and Authorization under Hazardous Waste Management Rules (if applicable) for the existing project.
2. Latest inspection report and analysis reports of effluent/ air emissions/ noise (as applicable), conducted by Board officers for the mandatory inspection, if conducted.
3. Copy of fresh analysis reports of effluent/air emissions/ noise, analyzed from Board's lab/recognized lab. (not more than 03 month old)
4. Declaration regarding compliance of prescribed standards for discharge of environmental pollutants in the existing operating project of the unit as per **Annexure -XIII**.

Performance Security prescribed for obtaining the Consent to Establish.**a) Performance Security as per investment cost of the projects (other than mentioned at Sr. No. b).**

Sr. No.	Capital Investment Cost of the project (Cost of land, building, Plant and Machinery)	Red Category (in Rs.)	Orange Category (in Rs.)	Green Category (in Rs.)
1.	Upto 0.5 crore	25,000/-	12,500/-	5,000/-
2.	Above 0.5 crore upto 1.00 crore	50,000/-	25,000/-	10,000/-
3.	Above 1.0 crore upto 5.00 crore	1,00,000/-	75,000/-	25,000/-
4.	Above 5.0 crore upto 10.00 crore	2,00,000/-	1,50,000/-	50,000/-
5.	Above 10.00 crore upto 50.00 crore	3,00,000/-	2,00,000/-	1,00,000/-
6.	Above 50.00 crore upto 100.00 crore	4,00,000/-	2,50,000/-	1,25,000/-
7.	Above 100.00 crore	5,00,000/-	3,00,000/-	1,50,000/-

b) Performance Security for specific projects irrespective of investment cost

1. Hot Mix Plants/ Stone Crushers/ Screening Plants : 50,000/-
2. Brick Kilns : 25,000/-
3. Mining Projects:-
 - a) More than ten Hectares : 5.0 lac
 - b) Five to ten Hectares : 2.5 lac
 - c) Less than five Hectares : 1.0 lac

Declaration by the applicant for obtaining Ist CTE

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That I am aware of the provisions of Water Act, 1974, Air Act, 1981 and HOWM Rules, 2016, Rules and procedure framed there under and standards/norms prescribed for discharge of pollutants under EPA Rules, 1986 and shall comply with the same.
3. That we shall comply with all the provisions of Water Act, 1974, Air Act, 1981 and Rules framed there under HOWM Rules, 2016 and standards/norms prescribed for discharge of pollutants under EP Rules, 1986 after commissioning of our unit.
4. That we have not started the work at the site for construction of plant and installation of machinery of our project and will also not start the same before obtaining the consent to establish under Water Act, 1974 and Air Act, 1981 from the Haryana State Pollution Control Board.
5. That the work for construction and installation of pollution control measures will be done side by side while doing the construction and installation of the main plant of the unit and will not start the production without installing proper and adequate pollution control measure as per scheme enclosed and without obtaining prior consent to operate from the Board.
6. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
7. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Format of the application for auto renewal of the consent to establish under Water Act, 1974 / Air Act, 1981.

To

The Chairman,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to establish under Water Act, 1974 / Air Act, 1981- Self certification.

Ref: Consent to establish issued by the Board vide letter no. _____ dated _____ valid up to _____.

Sir,

We are submitting herewith application for auto renewal of our consent to establish under Water Act, 1974 / Air Act, 1981 granted by your Board vide letter under reference, along with the prescribed NOC fees for the same and the following declaration and undertaking as per policy of your Board :-

1. That we have a valid consent to establish under Water Act, 1974 / Air Act, 1981 issued by HSPCB vide above referred letter validity upto _____, copy of which is enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided to the Board earlier with original application for obtaining original Consent to Establish referred above and therefore the same may be considered for present application for renewal of consent to establish for another period w.e.f. _____ to _____.
3. That the proposed capital investment cost of our industry/ project, as per documents submitted with earlier application for consent to establish granted by HSPCB vide above referred letter, was Rs. _____ lacs, which will remain the same and will not be increased in terms of land, building and plant and machinery, without prior information / permission of the HSPCB.
4. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, scheme of pollution control measures and increase in production or pollution load and will remain same as submitted in original application for consent to establish.
5. That we shall deposit the balance NOC fees if found due at any later stage due to increase in capital investment cost on land, building, plant and machinery.
6. That we are complying with the conditions of consent to establish granted earlier vide letter under reference and further undertake to comply with further conditions if any imposed by HSPCB in future.
7. That we shall install all the required pollution control measures and devices as per scheme / proposal already submitted by us with our original application for consent to establish upto the satisfaction of the Board side by side in proportionate to the construction of the project and before the commissioning of the unit failing which Board will be at liberty to forfeit the

performance security deposited by us with the Board in this regard beside taking legal action under the provisions of relevant Acts/Rules applicable to our unit.

8. That we shall not start even trial production without obtaining prior consent to operate for trial production from the HSPCB.
9. That we shall provide all the arrangements for sampling of air emissions and effluent as prescribed by the Board and online monitoring systems as directed by the HSPCB/CPCB from time to time, in our unit before starting even trial production.
10. That in case our unit is not fully established within the validity period of extension of CTE, than we shall apply afresh for obtaining new CTE, 90 days before the expiry of the renewed CTE.
11. That we are complying and shall comply with all the conditions of Environmental Clearance (in case unit is covered under EIA notification dated 14.09.2006.)
12. That we shall comply with all the relevant provisions of water Act, 1974, Air Act, 1981, EPA, 1986 and Rules made their under including Hazardous Waste (MH&TM) Rules, 2008 applicable to our unit.
13. That we undertake that auto renewal of consent to establish will not prevent the HSPCB for taking coercive action against us if our unit fails to comply the prescribed standards or conditions of consent to establish granted and renewed to our unit or only applicable provision of Water Act, 1974, Air Act, 1981 and EPA, 1986 and Rule made their under.
14. That the declaration and undertaking given above has the approval of all the partners / Board of Directors / owners of the industry / project and copy of resolution of the Board / power of attorney in the regard is attached herewith.

It is therefore requested that the consent to establish may kindly be renewed/extended further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Undertaking by those units which have been granted CTE but do not want to continue the work for construction and installation of their project beyond the validity period of their CTE.

I, _____ S/o/D/o/W/o _____ in the capacity of _____ of M/s _____ undertake as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That our unit have been granted consent to establish by the Board under Water Act, 1974 /Air Act, 1981 vide Letter no. _____ dated _____ valid up to _____.
3. That the detail about the status of our project constructed and established till date is attached herewith.
4. That we do not want to continue the work for construction and installation of our project beyond the validity period of consent to establish granted by the Board at this stage.
5. That we shall apply for extension of consent to establish as and when the remaining work for construction and installation of the project is proposed to be started well in advance and will not start the construction and installation work of the project without further extension of the consent to establish from the Board.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Check list of documents for obtaining Ist consent to operate (CTO)

I. 1st Consent to Operate

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of safety audit report duly audited with the help of an expert, atleast 90 days before commencing the activity and onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
12. Occupation certificate issued by Town & Country Planning Department, in case of Building & construction projects/area development projects.

II. Renewal of consent to operate

1. Online application for renewal of CTO on prescribed Performa (Annexure-XI).
2. Proof of deposit of required and applicable consent fee (as per schedule available on the web-site www.hspcb.gov.in).
3. Copy of previous CTO.
4. Power of attorney/authority letter to sign the application.
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. Latest inspection report and analysis reports of effluent/ air emissions/ noise conducted by Board officer (s) for the mandatory inspection, if conducted.
7. Copy of fresh analysis reports of effluent/air emissions/ noise analyzed from Board's lab/recognized lab. (not more than 03 months old)
8. Environment Statement in Form V for the financial year ending on 31st March (required in compliance of Rule 14 of EP Rules, 1986).
9. In case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules, proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
10. Permission of the concerned authorities for disposal of the effluent in to sewer/drains etc (in case not submitted earlier).
11. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit (in case not submitted earlier).
12. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Format of the application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981.

To

The Member Secretary,
Haryana State Pollution Control Board,
C-11, Sector 6, Panchkula.

Sub: Application for auto-renewal of the consent to operate for the period _____ under Water Act, 1974 / Air Act, 1981.

Sir,

It is submitted that we had been granted the consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ by the Board vide letter No. _____ dt. _____ and No. _____ dt. _____ respectively. Now we are submitting our application for auto renewal of the consent to operate under Water Act, 1974 / Air Act, 1981 for the period _____ to _____, along with the prescribed consent fees for the same and with the following declaration and undertaking as per policy of your Board :-

1. That we have valid consent to operate under Water Act, 1974 / Air Act, 1981 upto _____ issued by HSPCB vide above referred letters, copies of which are enclosed herewith.
2. That the present details of the manufacturing process and other informations /data of our unit are same as submitted / provided by the Board earlier with original application for obtaining previous Consent to operate referred above and therefore the same may be considered for present application for renewal of consent to operate for further period w.e.f. _____ to _____.
3. That the capital investment cost on land, building, plant and machinery of our industry/ project without charging depreciation and with upto date additions as on _____ is Rs. _____ lacs and the consent fees has been deposited according to the said capital investment cost of our unit. We undertake to deposit the balance consent fees if any found due at any stage due to increase in the investment cost on Land, Building, Plant and Machinery of our unit at any later stage.
4. That we are complying with the conditions of previous consent to operate granted to our unit by the Board valid upto _____ and also complying with all the standards / norms prescribed under EP Rules, 1986 for discharge of environmental pollutants, by operating our pollution control devices regularly and effectively.
5. That there will be no change in the raw material, process, products, quantity of effluent, source of air emissions, technology of pollution control measures and increase in production or pollution load and will remain same as submitted in the previous application for consent to operate.

6. That we shall keep on operating and maintaining our pollution control measures / devices regularly and effectively and will maintain and keep all the parameters within standards / norms prescribed under EP Rules, 1986.
7. That we are submitting herewith the copy of the latest inspection report and analysis report of effluent/ air emissions/ noise conducted by the Board's officers on _____ alongwith copy of fresh analysis reports of effluent/ air emissions/ noise analyzed from Board's laboratory/ recognized laboratory, showing the compliance of prescribed standards.
8. We undertake to comply with all the conditions of renewal of consent to operate to be imposed by the Board if any.
9. That we shall comply with all the relevant provisions of water Act, 1974 and Air Act, 1981.
10. We undertake that auto renewal of consent to operate will not prevent the Board for taking coercive action against us if our unit fails to comply with the prescribed standards or conditions of consent granted during auto renewal of the same.
11. The undertaking has the approval of the Board of Directors/ Partner/Owner of the industry/project and copy of the resolution of the Board/ Power of Attorney is attached herewith.

It is therefore requested that the consent to operate under Water Act, 1974/ Air Act, 1981 may kindly be renewed further for another period w.e.f. _____ to _____.

Dated: _____

Authorized Signatory

Name and Designation
with phone no., email address
and seal of the company

Checklist of documents for obtaining Consent to Operate (CTO) by the Industrial/ Non-Industrial Sector/Project/Unit already existing and operating before 14.07.2016 which were not covered previously under consent management as per notification dated 15.04.2014 amended from time to time or earlier but have been covered under consent management first time w.e.f. 14.07.2016 as per revised categorization of industrial sectors for consent management.

1. Online consent application.
2. Power of attorney/authority letter to sign the application.
3. Proof or deposit of required and applicable consent fee, as per schedule available on the web-site www.hspcb.gov.in.
4. Collection and testing fee prescribed by the Board as per schedule available on the web-site of the Board, for analysing the samples of effluent/ Air emissions/ Noise level of DG sets, as applicable, for all sources. (Analysis report of air emissions from all sources including diesel engines of capacity more than 0.8MW (800kW) for power plants and generator sets will be required).
5. Copy of balance sheet duly attested by CA or CA certificate w.r.t. capital investment cost of the unit for the preceding year. (Capital investment cost should include the original cost of land, building, plant & machinery without depreciation but with upto date additions. The cost of land and building should be included in the capital investment cost even if it is on lease or rent or mortgage).
6. MOA / partnership Deed / Trust Deed (if changed).
7. Layout plan showing the details of all manufacturing processes, location of stacks/ chimneys, ETP/ STP, APCM, Hazardous Waste storage and treatment facilities, tube wells, Water supply lines, Effluent drains and final outlets for the disposal of the effluent.
8. Permission of the concerned authorities for disposal of the effluent in to sewer/drain etc.
9. Detail of land in case the effluent is discharged on land for percolation or for irrigation along with copy of registered agreement made with the land owners in case the land belong to the persons other then the land of the applicant unit.
10. Detail of ETP/STP, APCM, acoustic enclosure, Hazardous Waste Management Facilities installed in the unit along with their size, specification and capacity.
11. Fard Jamabandi and Intkal of land of the unit in case unit is located outside approved industrial area/estate.
12. Allotment letter of the plot issued from the concerned authority in case of approved industrial area/estate.
13. Manufacturing process and process Flow Chart.
14. Report of Tehsildar and District Forest Officers regarding Kisam of land through Deputy Commissioner for areas covered under Aravali Notification, if applicable. In case the land falls in the industrial estate / area and HUDA sectors, the report of Regional Officers will be taken regarding applicability of Aravali Notification (only for Gurugram and Nuh District).
15. Clearance/ permission in case of the projects falling in the revenue estates covered in the Notification no. 191(E) dt. 27.08.2010 issued by Ministry of Environment, and Forest, Government of India regarding protected area of

Sultanpur National Park in District Gurgaon.

16. Change of land use permission/license/NOC certificate from the Town & Country Planning Department or respective Municipal or other Authority or Panchayat as the case may be.
17. Lease deed/ Rent Agreement duly registered with revenue authorities, in case land is taken on lease/rent.
18. Site plan of the unit in case it is located outside approved industrial area.
19. Environment Statement in Form V for the financial year ending on 31st March. (required in compliance of Rule 14 of EP Rules, 1986).
20. Proof of submission of updated safety audit report duly audited with the help of an expert, annually and up to date onsite emergency plan alongwith report of the mock drill of the same to Chief Inspector of Factories alongwith copy of the same, in case of industries/projects/establishments handling Hazardous Chemicals having threshold quantities mentioned in schedule II and III of MSIHC, Rules, 1989 and covered under rule 10 & 13 of these Rules. (Required as per instructions of MOEF & CC issued vide letter No. 14-7(382)/2010-HSMD dated 09.03.2016).
21. Copy of logbook for last 03 months maintained for operation of ETP/STP/APCM for the record of energy and chemical consumption, quantity of effluent at inlet and outlet of ETP/STP supported with readings of magnetic flow meters alongwith quantity of treated effluent recycled/reused in the process, utilized in the premises and discharged, mode of disposal.

Declaration by the applicant for obtaining CTE for expansion of the project.

I, _____ S/o/D/o/W/o _____ resident of _____ declare and affirm as under:-

1. That I am the Partner/Director/Manager/Occupier/Proprietor of the unit M/s _____.
2. That we are operating pollution control devices in our industry regularly and effectively and meeting the standards prescribed under Environment (Protection) Rules, 1986 for discharge of pollutants into the atmosphere, which will be maintained in future also.
3. That we shall install the required and adequate pollution control devices for the expansion project in our industry before commissioning the production and will also obtain prior consent to operate before starting trial production in our expansion project.
4. In case of the non compliance of the above undertaking or false declaration found at any stage, the Board will be at liberty to forfeit the performance security amounting to Rs. _____ deposited along with the CTE application through online payment gateway or in the form of Demand Draft no. _____ dated _____ issued by _____ (Bank) besides taking any other legal action under the provision of Water Act, 1974 & Air Act, 1981.
5. That we shall comply with all the terms & conditions of consent to establish to be issued by the Board.

Deponent/Applicant

Dated:

Performa for submission of application by the units for change of their name in the record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	:	
2.	New name of the unit after change as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Reasons for the change in the name of the unit	:	
5.	Competent authority for change of name of the unit	:	
6.	Letter no. and date of authority granted the permission for change of name	:	
7.	Status of CTO/authorization of the old unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
8.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
9.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit.	:	
10.	Detail of CTE/NOC fees; (i) Amount required to be deposited as per fee structure (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
11.	Manufacturing process, raw materials and products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	Declaration; (i). That I am the authorized signatory of my unit to submit this application. (ii). That there is/will be no change in the ownership/ manufacturing process /raw materials/ products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB. (iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while giving permission for change of name of the unit in the record of HSPCB.	:	
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Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- e) Proof of NOC/CTE fees deposited.
- f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

Performa for recommendation of Regional Officer regarding grant of permission for change of name of unit in record of HSPCB as per the change in the permission granted by the competent authority.

(In case of change of name of unit without change in ownership/process/raw material/products)

1.	Name & address of the unit registered with the Board	
2.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority.	
3.	Competent authority for change of name of unit	
4.	Reasons for the change in the name of the unit.	
5.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
6.	Letter no. and date of authority granted the permission for change of name	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of new name of unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process / raw materials /products of the unit.	
16.	Whether there is any change in the ownership, manufacturing process, raw material and products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of application for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the existing unit registered with the Board	:	
2.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority i.e. Deptt. of Industries & Commerce/Registrar of companies/Societies etc.	:	
3.	Name and designation of authorized signatory of the applicant unit.	:	
4.	Competent authority for registration of name of unit.	:	
5.	Letter no. and date and authority where the unit registered its name.	:	
6.	Status of CTO/authorization of the existing unit with validity if granted; (a) Under Water Act, 1974 (b) Under Air Act, 1981 (c) Under HOWM Rules, 2008/2016 (d) Any other applicable Rules	:	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	:	
8.	Capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/ rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.	:	
9.	Detail of CTE/NOC fees; (i) Amount required to be deposited as per fee structure (in Rs.) (ii) Deposited amount with detail of DD No., date and Bank/online transaction no./date. (iii) Balance amount, if any	:	
10.	Detail of change in ownership	:	
11.	Manufacturing process/raw materials/products of the unit.	:	
12.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	:	
13.	Detail of supporting documents attached (as per checklist)	:	

14.	<p>Declaration;</p> <p>(i). That I am the authorized signatory of my unit to submit this application.</p> <p>(ii). That there is/will be no change in the manufacturing process / raw materials /products of the industry and in case of any such change is proposed in future, prior consent to establish and/or other required permissions will be taken from the HSPCB.</p> <p>(iii). That we shall comply with all the terms and conditions what so ever imposed by the Board while transferring the consent/other clearances and giving permission for replacement of name of the unit in the record of HSPCB.</p>	
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Date:

Place:

(Signature)
Authorized Signatory
(as per column no. 3)

**Name & address of
applicant unit:**

Checklist of supporting documents to be submitted by the unit

- a) Power of attorney/authorization letter
- b) Copy of latest CTO/Authorization
- c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- d) Proof of NOC/CTE fees deposited.
- e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.

Performa for recommendation of Regional Officer regarding grant of permission for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB

(Without change in process/raw material/products)

1.	Name & address of the applicant unit	
2.	Name & address of the existing unit registered with the Board	
3.	Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
4.	Competent authority for registration of name of unit.	
5.	Date and authority where the unit registered its name.	
6.	Status of Consent to establish/operate and authorization (as applicable) with validity if granted.	
7.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
8.	Whether deposited the required and applicable CTE/NOC fees (Yes/No)	
9.	Amount of CTE/NOC fees deposited and mode of payment alongwith balance NOC fee if any.	
10.	Date of receipt of application and subsequent clarification submitted (if any) in Regional Office.	
11.	Date of submission of recommendation to Head Office.	
12.	Status of Registration of name of new unit with concerned authorities.	
13.	Detail of supporting documents submitted by the unit and attached with recommendation.	
14.	Whether submitted all the required documents by the unit as per checklist. If not then submit the detail of such documents not submitted.	
15.	Manufacturing process /raw materials /products of the unit.	
16.	Whether there is any change in the manufacturing process / raw material /products of the unit.	
17.	Recommendation of Regional Officer.	

Dated: _____

Regional Officer
_____ **Region**

Performa for submission of proposal by the concerned Branch in Head Office dealing with consent management for the cases of permission for change of name of the units or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.

1.	Subject:- (Type of case; Whether for grant of permission for change of nomenclature (name) of the unit without other changes or for transfer of consent and interest from one industry to another industry due to sale or other reasons and replacement of their name and ownership in the record of HSPCB.)	
2.	Regional Officer submitting the recommendation alongwith recommendation.	
3.	No. and date of letter vide which recommendation submitted	
4.	Date of receipt of application in Regional Office	
5.	Date of receipt of the case in Head Office	
6.	Name & address of the applicant unit	
7.	Name of the existing unit already registered with HSPCB	
8.	New name of the unit after change as per registration certificate submitted by the unit issued from the registration authority. (in case of change of name without other changes) Or Name of the new unit transferred interest of the existing unit as per registration certificate issued from the registration authority.	
9.	Whether deposited required and applicable NOC fee as per report of RO.	
10.	Status of CTO under Water Act/Air Act and authorization with validity if granted.	
11.	In case CTO/authorization applied and not decided then name of the unit (existing or new) applied CTO.	
12.	Whether submitted all the required documents as per checklist.	
13.	In case of shortcomings in the documents, detail of such documents	
14.	Status of Registration of new name/ new unit's name with competent authority with date	
15.	Competent authority for registration of name of unit.	
16.	Detail of change in name, ownership or transfer of interest of the unit, if any done in the past	

17.	Manufacturing process/raw materials/products of the unit.	
18.	Observation of the Branch.	
19.	Proposal of the Branch.	

Checklist of documents**1. For only change of nomenclature (name) of the unit in the record of the Board:**

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Self declaration regarding no change in the ownership process/raw material/products of the unit.
- (d) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, with changed name of the unit.
- (e) Proof of NOC/CTE fees deposited.
- (f) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, attested by CA.

2. For transfer of interest of a person in his industry to any other person or Where an existing unit is purchased or taken on lease by another unit and the new unit apply to the Board for grant or renewal of CTE/CTO in his name:

- (a) Power of attorney/authorization letter
- (b) Copy of latest CTO/Authorization
- (c) Copy of fresh registration certificate issued from Industries & Commerce Department or from Registrar of Companies/societies or from any other concerned authority, as the case may be, in favour of the new unit.
- (d) Proof of NOC/CTE fees deposited.
- (e) Proof of capital investment cost of the unit on land, building, plant & machinery (without depreciation) based upon latest balance sheet of the unit, in case unit is taken on lease/rent/mortgaged or based upon sale deed registered with revenue authorities, in case the existing unit has been sold.
- (f) Copy of sale deed/rent deed/mortgaged deed/lease deed etc. as applicable registered from revenue authorities.
- (g) Copy of fresh memorandum of article & association or partnership deed or proof of proprietorship, as the case may be of the new unit, transferred the interest of the industry.

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HARYANA STATE POLLUTION CONTROL BOARD
C-11 Sector-6, Panchkula
 Ph - 0172- 577870-73, Fax No. 2581201
 E-mail- hspcbho@gmail.com

Office Order

Whereas, the Haryana State Pollution Control Board (HSPCB) had issued the procedure vide policy order endst no. HSPCB/2009/8853-75 dated 12.10.2009 regarding action to be taken against the units after failure of samples of effluents/air emissions collected under Water Act, 1974 & Air Act, 1981 which was further amended from time to time vide order endst. No. HSPCB/PLG-22/3365-88 dated 01.03.2012, HSPCB/PLG-74/652-671 dated 03.05.2012, HSPCB/PLG-22/784-802 dated 11.05.2012, HSPCB/PLG/2014/10058-79 dated 11.02.2014, HSPCB/PLG-142/2016/5371-5395 dated 24.02.2016 and HSPCB/PLG/2019/5520-43 dated 25.02.2019;

Whereas, vide order endst. No. HSPCB/PLG/2019/5520-43 dated 25.02.2019 issued in partial modification of this office orders endst. No. HSPCB/PLG-22/3365-88 dated 01.03.2012 and HSPCB/PLG-74/652-671 dated 03.05.2012, it was ordered that the units having structurally inadequate pollution control devices and found non complying the standards prescribed for discharge of pollutants and/or closed by the Board due to the said non compliance, shall not be allowed to operate and shall not be given time for modification/up-gradation of pollution control devices till installation of structurally adequate pollution control devices;

Whereas, HSPCB had amended the categorization of projects/industrial sectors for consent management under Water Act, 1974 and Air Act, 1981 vide Notification dated 01.04.2012 and subsequently vide order endst. No. HSPCB/PLG/2012/2936-56 dated 16.11.2012 and accordingly procedure was issued vide policy order endst no. HSPCB/PLG/2014/10797-10814 dated 28.08.2014 for dealing with the applications for consent to operate submitted by the units covered under consent management of the Board, before and after 01.04.2012/16.11.2012;

Whereas, vide order endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016, the HSPCB has further revised/modified the categorization of industrial sectors/projects for consent management under Water Act, 1974 and Air Act, 1981 but the procedure issued vide policy order endst no. HSPCB/PLG/2014/10797-10814 dated 28.08.2014 was not modified;

Whereas, the HSPCB has amended and laid down the procedure for obtaining consent to establish and consent to operate under Water Act, 1974 and Air Act, 1981 vide order endst. No. HSPCB/2018/517-546 dated 26.02.2018 and thereafter revised vide order endst. No. HSPCB/PLG/2020/1767-1797 dated 04.12.2020;

Whereas, the matter was examined by Technical Advisory Committee (TAC) in its meeting held on 23.06.2020 and 24.11.2020, wherein the policies and procedure issued by the Board from time to time with regard to action to be taken against the defaulting units under Water Act, 1974 & Air Act, 1981 were reviewed and after detail deliberations, the following decisions were taken to amend and modify the existing policies / policies further, for effective implementation of the relevant provisions of the Water Act 1974 and Air Act, 1981:-

1. **Action against the units after failure of the samples of effluent/air emissions.**
 - i. In case any unit is found by-passing the effluent/air emissions from pollution control devices or discharging untreated effluent/air emission without installing ETP/APCD or any part of ETP/APCD is found abandoned/not working or found discharging effluent through borewell(s) directly in the aquifer and results of samples collected found beyond prescribed limits, closure and prosecution action may be initiated immediately against such units besides the revocation/withdrawal/cancellation of the consent to operate as per prescribed procedure/Rules/Law.
 - ii. In case of units having adequate pollution control devices, if sample (s) effluent /air emissions is found exceeding beyond prescribed permissible limits due to operational deficiencies as declared by the sample collecting officer(s) in sampling performa and also claimed by such units within the period of show cause notice with documentary proof and photographs etc alongwith their request for sampling. In such kind of cases, closure and/or prosecution action may be

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initiated against such units on case to case basis. However, in such cases Regional Officer is required to give his recommendation, keeping in view the reply of the unit submitted in reference to the show cause notice alongwith other relevant documents and fact of the case with his clear report to the effect that effluent discharge/emission beyond prescribed limits happened knowingly or due to other circumstances. Accordingly, RO will submit the proposal to Head Office alongwith his reasoned recommendation and all relevant documents either for grant of permission for fresh sampling or to initiate action on the prescribed performa with rational justification as per merit of the case following the due procedure prescribed by the Board in this regard.

The sampling in such cases will be carried out by the two officers other then officer (s) previously collected the sample and the samples so collected will be analyzed in the Head Office Laboratory and if unit is still found violating the prescribed standards after sampling, closure/prosecution action will be initiated against such unit beside the revocation/withdrawal/cancellation of the consent to operate as per prescribed procedure/Rules/Law.

- iii. The collection, testing and preservation of samples will be carried out as per guidelines/protocols issued/adopted by the board from time to time.
2. Procedure for dealing with the applications for consent to operate (CTO) under Water Act, 1974 and Air Act, 1981 submitted by the non applicant units for the first time to the board and action to be taken against such units.

Sr. No.	Type of case	Procedure	Remark
1.	<p>Projects already covered under consent management before re-categorization of industrial sectors/projects under consent management vide order endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 or onward.</p> <p>i. Not obtained consent to establish (CTE) and consent to operate (CTO) previously and applied afresh but having installed required pollution control devices and complying with prescribed discharge standards.</p> <p>ii. Not obtained CTE and CTO previously and applied afresh but not having installed required pollution control devices and not complied prescribed discharge standards.</p>	<ul style="list-style-type: none"> • Prosecution action under relevant acts for past violation and the application to be processed as per existing policy and 300% additional prescribed consent fees will be charged. • Specific condition will be imposed in CTO of the unit that CTO so granted is without prejudice to the action taken for prosecution in respect of past violation committed by the unit • Application will be rejected after following the due procedure followed by closure & prosecution action under relevant acts for past violation and non compliance. • Legal samples of effluent/air emissions/noise as the case may be, are required to be collected before rejection of application and taking of legal action. 	<ul style="list-style-type: none"> • No ex-post facto CTE will be given in such cases of past violation. • Before deciding the application of the unit, inspection may be carried out as per procedure mentioned in order dated 26.02.2018 and revised vide order dated 04.12.2020. • Prosecution action may not be taken against green category of non polluting units having no polluting process and not generating any trade effluent or having no source of air emissions except DG sets which are found established and operating without CTE and CTO. However, the cases of CTO and suspension of closure orders, if closure action stands taken, of this type of units, may be considered after taking closure action against the these type of defaulting

Sr. No.	Type of case	Procedure	Remark
			units by following the rest of the provision of the procedure issued vide order dated 26.02.2018 and revised vide order dated 04.12.2020 and other policies applicable for such type of matter.
2.	<p>Projects/units covered under consent management after re-categorization of industrial sectors/projects under consent management vide order endst. No. HSPCB/PLG-135/2016/546-572 dated 14.07.2016 or onward.</p> <p>i. Existing before 14.07.2016 but covered under consent management after 14.07.2016 or onward, having installed required pollution control devices and complying with prescribed discharge standards.</p> <p>ii. Existing before 14.07.2016 but covered under consent management after 14.07.2016 or onward not having installed required pollution control devices and not complied prescribed discharge standards.</p> <p>iii. Established after coverage under consent management on 14.07.2016 or onward and operating & applied for first time and having installed required pollution control devices and complying with prescribed discharge standards.</p> <p>iv. Established after coverage under consent management on 14.07.2016 or onward and operating & applied for first time but not having installed required pollution control devices and not complied prescribed discharge standards.</p>	<ul style="list-style-type: none"> • Prescribed performance security to be deposited by such units alongwith undertaking that they will apply for renewal of CTO in future before due date and 300% additional consent fee will be charged. • Performance security will be forfeited in case such units fails to apply for renewal of CTO for next years before due date and to comply with the prescribed standards for discharge of pollutants during the consent period. • Application to be rejected after following due procedure and Prosecution & closure action under relevant acts for non compliance to be taken. • Legal samples of effluent/air emissions/noise as the case may be, are required to be collected before rejection of application and taking of legal action. • Prosecution action under relevant acts for past violation to be taken and the application to be processed as per existing policy and 300% additional prescribed consent fees will be charged. Legal sample(s) of effluent/air emissions/noise levels to be collected for processing the application. • Application to be rejected after following due procedure and closure and prosecution action under relevant acts for past violation and for non compliance to be taken. • Legal samples of effluent/air emissions/noise as the case may be, are required to be collected before rejection of application and for initiating legal action. 	<ul style="list-style-type: none"> • No ex-post facto CTE will be given in such cases of past violation. • Before deciding the application of the unit, inspection may be carried out as per procedure mentioned in order dated 26.02.2018 and revised vide order dated 04.12.2020. • Prosecution action may not be taken against green category of non polluting units having no polluting process and not generating any trade effluent or having no source of air emissions except DG sets which are found established and operating without CTE and CTO. However, the cases of CTO and suspension of closure orders, if closure action stands taken, of this type of units, may be considered after taking closure action against the these type of defaulting units by following the rest of the provision of the procedure issued vide order dated 26.02.2018 and revised vide order dated 04.12.2020 and other policies applicable for such type of matter.

Therefore, in view of above decisions and in partial modification of this office orders endst. Nos. HSPCB/2009/8853-75 dated 12.10.2009, HSPCB/PLG-22/3365-88 dated 01.03.2012, HSPCB/PLG-74/652-671 dated 03.05.2012, HSPCB/PLG-22/784-802 dated 11.05.2012, HSPCB/PLG/2014/10058-79 dated 11.02.2014, HSPCB/PLG/2019/5520-43 dated 25.02.2019, HSPCB/PLG/2014/10797-10814 dated 28.08.2014, HSPCB/PLG-142/2016/5371-5395 dated 24.02.2016, HSPCB/2018/517-546 dated 26.02.2018, and No. HSPCB/PLG/2020/1767-1797 dated 04.12.2020, it is hereby ordered to comply with the procedure prescribed on pre-pages and above for processing the cases for grant of permission for fresh sampling and taking closure and legal action against the defaulting units including the procedure for dealing with the applications for consent to operate (CTO) submitted by the non applicant units for the first time to the Board and action to be taken against such units, under Water Act, 1974 and Air Act, 1981 in true letter and spirit with immediate effect falling which disciplinary action will be taken against the defaulting Officers.

Dated Panchkula,
10th December, 2020

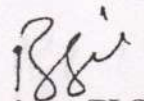
Ashok Khetarpal
Chairman

Endst. No. HSPCB/PLG/2020/1820-1847

Dated: 10/12/20

A copy of the above is forwarded to the following for information and necessary action:-

1. All Branch Incharges in Head Office.
2. All Regional Officer, in the field.
3. PS to Chairman.
4. PA to Member Secretary.
5. Branch Incharge-IT Cell for uploading the order on the website of the Board.


Sr. Env. Engineer (PLG)
For Chairman